

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

THIRTEENTH HARYANA VIDHAN SABHA

DURING

THE ELEVENTH (MARCH) SESSION, 2018

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

MARCH, 2018

PREFACE

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Eleventh Session held from 5th March to 15th March, 2018 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
,2018

Secretary.

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STATEMENT REGARDING COUNCIL OF MINISTERS ETC.
As on 5th March, 2018.

SPEAKER

Shri Kanwar Pal

DEPUTY SPEAKER

Smt. Santosh Yadav

COUNCIL OF MINISTERS

CHIEF MINISTER

Shri Manohar Lal

MINISTERS

1. Shri Ram Bilas Sharma, Education Minister
2. Capt. Abhimanyu, Finance Minister
3. Shri Om Prakash Dhankar, Agriculture Minister
4. Shri Anil Vij, Health Minister
5. Shri Narbir Singh, Public Works Minister
6. Smt. Kavita Jain, Urban Local Bodies Minister
7. Shri Krishan Lal Panwar, Transport Minister
8. Shri Vipul Goel, Industries & Commerce Minister

MINISTERS OF STATE

9. Shri Manish Kumar Grover, Minister of State for Cooperation
10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment
11. Shri Karan Dev Kamboj, Minister of State for Food & Supply
12. Dr. Banwari Lal, Minister of State for Public Health Engineering
13. Shri Nayab Saini, Minister of State for Labour and Employment

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN
SABHA**

AS ON 5th March, 2018.

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Lok Dal	19
4.	Indian National Congress	17
5.	Shiromani Akali Dal	01
6.	Bahujan Samaj Party	01
7.	Independent	05
	Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA.**

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Eleventh Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 5th March, 2018, by an order of the Governor dated the 20th February, 2018, and continued to meet till the 15th March, 2018, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 15th March, 2018.

During the Session, the Sabha held 10 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA DURING ITS ELEVENTH SESSION HELD FROM 5TH MARCH, 2018 TO 15TH MARCH, 2018.

Dated	Programme
1.	2.
5 th March, 2018 (2.00 P.M.)	Governor's Address to the Members of the Haryana Vidhan Sabha.
5 th March, 2018 (3.24 P.M. to 4.01 P.M.)	<ol style="list-style-type: none"> 1. Laying of a copy of the Governor's Address on the Table of the House by the Speaker. 2. Obituary References (For details see under the heading 'References') 3. Presentation and adoption of the First Report of the Business Advisory Committee. 4. Presentation of fourth Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report. 5. Presentation of third Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report. 6. Presentation of first Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report
6 th March, 2018 (10.00 A.M. to 2.46 P.M.)	<p>1. <u>MOTION UNDER RULE 121.</u></p> <p>“That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-</p> <ol style="list-style-type: none"> (i) Committee on Public Accounts; (ii) Committee on Estimates; (iii) Committee on Public Undertakings; and (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes, <p>for the year 2018-2019 be suspended.</p> <p>“That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2018-2019, keeping in view the proportionate strength of various parties/groups in the House”.</p> <p style="text-align: right;">(Carried)</p>
7 th March, 2018 (10.00 A.M. to 2.05 P.M.)	<p>2. Discussion on Governor's Address.</p> <p>1. <u>MOTION UNDER RULE-30</u></p> <p>“That Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly be suspended and Government business be transacted on Thursday, the 8th March, 2018 (1st Sitting).”</p> <p style="text-align: right;">(Carried)</p> <p>2. Resumption of discussion on Governor's Address.</p>

8th March, 2018
(First Sitting)
(10.00 A.M. to 2.02 P.M.)

Resumption of discussion on Governor's
Address

8th March, 2018
(Second Sitting)
(3.00 P.M. to 7.33P.M.)

1. Resumption of discussion on Governor's Address and Voting on the Motion of thanks.
2. Presentation of the Supplementary Estimates for the year 2017-2018 (Second Instalment).
3. Presentation of the Report of the Committee on Estimates on the Supplementary Estimates for the year 2017-2018 (Second Instalment).
4. Discussion and Voting on Demands for Supplementary Estimates for the year 2017-2018 (Second Instalment).

9th March, 2018
(10.00 A.M. to 12.38 P.M.)

Presentation of the Budget Estimates for
the year-2018- 2019.

12th March, 2018
(2.00 P.M. to 5.43P.M.)

1. General discussion on Budget Estimates
for the year 2018-2019.

2. LEGISLATIVE BUSINESS:-

Bills introduced/considered and passed-

- (i) The Haryana Appropriation (No.1) Bill, 2018.
- (ii) The Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018.
- (iii) The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018.
- (iv) The Motor Vehicles (Haryana Amendment) Bill, 2018.
- (v) The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018.
- (vi) The Haryana Private Universities (Amendment) Bill, 2018.
- (vii) The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018.

3. Deferment of the Discussion on General Budget.
On a suggestion made by the Agriculture Minister, the Speaker with the sense of the House, announced that the further discussion on General Budget will be taken up tomorrow i.e. 13th March, 2018.

13th March, 2018
(10.00 A.M. to 2.40 A.M.)

Resumption of General discussion on
Budget Estimates for the year 2018-2019.

14th March, 2018
(10.00 A.M. to 5.57 P.M.)

1. Obituary References
(For details see under the heading 'References').
2. Resumption of General discussion on Budget Estimates for the year 2018-2019 and reply by the Finance Minister thereon.
3. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2018-2019.

15th March, 2018
(10.00 A.M. to 2.23 P.M.)

1. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely.
(Carried)
2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.
(Carried)
3. Presentation of the Reports of the Assembly Committees:

- (i) Forty Sixth Report of the Committee on Subordinate Legislation for the year 2017-2018.
- (ii). Seventy Fifth Report of the Committee on Public Accounts for the year 2017-2018 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2013 on Social, General and Economic Sectors (Non-Public Sectors Undertakings), State Finance and Revenue Sector.
- (iii). Seventy Sixth Report of the Committee on Public Accounts for the year 2017-2018 on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16.
- (iv). Seventy Seventh Report of the Committee on Public Accounts for the year 2017-2018 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2015 on Social, General and Economic Sectors (Non- Public Sectors Undertakings) and State Finances.
- (v). Forty Seventh Report of the Committee on Government Assurances for the year 2017-2018.
- (vi). Eighth Report of the Committee on Petitions for the year 2017-2018.
- (vii). Sixty Fourth Report of the Committee on Public Undertakings for the year 2017-2018 on the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 31st March, 2013 and 2014.
- (viii). Forty Sixth Report of the Committee on Estimates for the year 2017-2018 on the Budget Estimates for 2016-2017 Industries and Commerce Department.
- (ix). Forty First Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018 on reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes in Social Welfare Department, Education Department, Local Bodies Department, P.W. (B & R) Department and Health Department and action taken by the Government on recommendations contained in its Fortieth Report.
- (x). Eleventh Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2017-2018 report on the Audit and Inspection Notes on the Accounts of Zila Parisad, Sonipat for the period from April, 2015 to March, 2016 and Panchayat Samiti, Ambala-1 for the period from April, 2013 to March, 2016 Audited by the Director, Local Audit, Haryana.
- (xi). Twelfth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2017-2018 Report on the Audit and Inspection Notes on the Accounts of Municipal Corporation, Panipat, Municipal Corporation, Ambala and Municipal Corporation, Palwal for the period from April, 2015 to March, 2016 Audited by the Director, Local Audit, Haryana.
- (xii). Third Report of the Subject Committee on Education, Technical Education, Vocational, Medical Education and Health Services for the year 2017-2018 on Education and Health Services Department.
- (xiii). Fifth Report of the Committee on Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2017-18.

4. LEGISLATIVE BUSINESS:-

Bills introduced/considered and passed-

- (i). The Haryana Appropriation (No. 2) Bill, 2018.
- (ii). Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018.

- (iii). The Haryana State Higher Education Council Bill, 2018.
- (iv). The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018.
- (v). University of Health Sciences, Karnal (Amendment) Bill, 2018.
- (vi). The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018.
- (vii). The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018.
- (viii). The Haryana Urban Development Authority (Amendment) Bill, 2018.
- (ix). The Criminal Law (Haryana Amendment) Bill, 2018.
- (x). The Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018.
- (xi). The Haryana Municipal (Amendment) Bill, 2018.
- (xii). The Haryana Municipal Corporation (Amendment) Bill, 2018.
- (xiii). The Haryana Re- Appropriation Bill, 2018.
- (xiv). The Haryana Kisan Kalyan Pradhikaran Bill, 2018.
- (xv). The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018.

PANEL OF CHAIRPERSONS

On the 21st February, 2018 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for Budget Session, 2018 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

COMMITTEES

(i) BUSINESS ADVISORY COMMITTEE

[Nominated on the 25th October, 2016 allowed to continue on 21st February, 2018 under Rule 33 (1) and (3)]

- | | |
|--|------------------------|
| 1. Shri Kanwar Pal, Hon'ble Speaker | Ex-officio Chairperson |
| 2. Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister | Member |
| 4. Capt. Abhimanyu, Finance Minister | Member |
| 5. Shri Abhay Singh Chautala, Leader of Opposition | Member |
| 6. Smt. Kiran Choudhry, M.L.A. | Member |

Special Invitee

Smt. Santosh Yadav, Hon'ble Deputy Speaker

(ii) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Members of the Committee on Public Accounts for the year 2017-2018 has nominated the following Chairperson/Members on 25th April, 2017 to serve on the Committee on Public Accounts for the year 2017-2018.

1.	Shri Gian Chand Gupta, M.L.A.	Chairperson
2.	Shri Ranbir Gangwa, MLA	Member
3.	Shri Jai Tirath, M.L.A	Member
4.	Prof. Dinesh Kaushik, M.L.A.	Member
5.	Shri Harvinder Kalyan, M.L.A	Member
6.	Dr. Pawan Saini, M.L.A	Member
7.	Shri. Randhir Singh Kapriwas, M.L.A	Member
8.	Shri Nagender Bhadana, M.L.A	Member
9.	Shri Bakhshish Singh Virk, M.L.A.	Member

(iii) COMMITTEE ON ESTIMATES
Nomianted on 25.04.2017

The Hon'ble Speaker, having been authorized by a motion novel and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Chariperson and Members of theCommittee on Estimates for the year 2017-18 to server on the Committee on Estimates for the said period. The following Chairperson and Members were serving the Committee on Estimates during the Session of March, 2018 of Haryana Vidhan Sabha:-

1. Smt. Prem Lata, M.L.A	Chairperson
2. Sardar Jaswinder Singh Sandhu, M.L.A	Member
3. Shri Udai Bhan, M.L.A	Member
4. Smt. Naina Singh Chautala, M.L.A	Member
5. Shir Bhagwan Dass Kabir Panthi, M.L.A	Member
6. Shri Naresh Kaushik, M.L.A	Member
7. Shri Lalit Nagar, M.L.A	Member
8. Shri Randhir Singh Kapriwas, M.L.A	Member
9. Smt. Seema Trikha, M.L.A	Member

(IV) RULES COMMITTEE**(Nominated on the 28th April, 2015)**

- | | | |
|----|-----------------------------------|---------------------------|
| 1. | Shri Kanwar Pal, Hon'ble Speaker | Ex-Officio
Chairperson |
| 2. | Shri Bhupinder Singh Hooda, MLA | Member |
| 3. | Shri Randeep Singh Surjewala, MLA | Member |
| 4. | Shri Abhay Singh Chautala, MLA | Member |
| 5. | Shri Parminder Singh Dhull, MLA | Member |
| 6. | Dr. Abhe Singh Yadav, MLA | Member |
| 7. | Shri Ghan Shyam Dass, MLA | Member |
| 8. | Shri Gian Chand Gupta, MLA | Member |
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(V) COMMITTEE ON PUBLIC UNDERTAKINGS

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Members of the Committee on Public Undertakings for the year 2017-2018. The following Chairperson and Members for the period from 25.10.2017 to 31.03.2018 to serve on the Committee on Public Undertakings for the year 2017-2018 is as under:-

1. Shri Mool Chand Sharma, M.L.A.	Chairperson
2. Dr. Raghuvir Singh Kadian, M.L.A.	Member
3. Shri Abhay Singh Chautala, M.L.A.	Member
4. Shri Bikram Singh Yadav, MLA	Member
5. Shri Om Parkash Yadav, M.L.A.	Member
6. Shri Ram Chand Kamboj, MLA	Member
7. Shri Rajdeep Singh Phogat, MLA	Member
8. Shri Tek Chand Sharma, MLA	Member
9. Dr. Kamal Gupta, MLA	Member

(vi) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 25th April, 2017 under Rule 244 (1) for the year 2017-2018.

1.	Shri Parminder Singh Dhull, M.L.A.	Chairperson
2.	Shri Sukhvinder, M.L.A.	Member
3.	Shri Tejpal Tanwar, M.L.A.	Member
4.	Shri Makhan Lal Singla, M.L.A.	Member
5.	Shri Ved Narang, M.L.A.	Member
6.	Shri Balkaur Singh, M.L.A.	Member
7.	Shri Anoop Dhanak, M.L.A.	Member
8.	Smt. Geeta Bhukkal, M.L.A.	Member
9.	Smt. Shakuntla, M.L.A.	Member
10.	Shri Om Parkash Barwa, M.L.A.	Special Invitee
11.	Shri Balwan Singh Daulatpuria, M.L.A.	Special Invitee
* 12.	Shri Naseem Ahmed, M.L.A.	Special Invitee

* Shri Naseem Ahmed, MLA was nominated by the Hon'ble Speaker as Special Invitee to serve the Committee on Government Assurances w.e.f. 4th November, 2017 for the remaining period of the year 2017-2018.

(vii) COMMITTEE ON SUBORDINATE LEGISLATION

[The Committee was constituted w.e.f. 25th April, 2017 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2017-18/29, dated 25th April, 2017]

1. Smt. Santosh Chauhan Sarwan, M.L.A.	Chairperson
2. Shri Anand Singh Dangi, M.L.A.	Member
3. Shri Ghanshyam Saraf, M.L.A.	Member
4. Shri Naseem Ahmed, M.L.A.	Member
5. Shri Jaiveer Singh, M.L.A.	Member
6. Shri Subhash Sudha, M.L.A.	Member
7. Shri Kehar Singh, M.L.A.	Member
8. Advocate General, Haryana.	Member

SPECIAL INVITEES

- (i) Dr. Raghuvir Singh Kadian, M.L.A.
 - (ii) Shri Sukhvinder, M.L.A.
 - (iii) Smt. Bimla Chaudhary, M.L.A.
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(VIII) HOUSE COMMITTEE

(Nominated on 25th April for the year 2017-18 under Rule 265)

- | | |
|---------------------------------------|-----------------------|
| 1. Smt. Santosh Yadav, Deputy Speaker | Ex-Offcio Chairperson |
| 2. Shri Naseem Ahmed, MLA | Member |
| 3. Smt. Bimla Chaudhary, MLA | Member |
| 4. Shri Shyam Singh Rana, MLA | Member |
| 5. Shri Ravinder Kumar, MLA | Member |

**(IX) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 25th April, 2017 under Rule 266)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 10th March, 2017 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018, has nominated the following Chairperson and Members on 25th April, 2017 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018.

1. Shri Balwant Singh, M.L.A.	Chairperson
2. Smt. Kiran Choudhry, M.L.A.	Member
3. Shri Pirthi Singh, M.L.A.	Member
4. Smt. Laltika Sharma, M.L.A.	Member
5. Smt. Bimla Chaudhary, M.L.A.	Member
6. Shri Kulwant Ram Bazigar, M.L.A.	Member
7. Shri Bishamber Singh Balmiki, M.L.A.	Member
8. Shri Rajdeep Singh Phogat, M.L.A.	Member
9. Shri Rahish Khan, M.L.A.	Member

(X) COMMITTEE ON PRIVILEGES**RESUME OF BUSINESS IN RESPECT OF THE COMMITTEE OF PRIVILEGES
NOMINATED WITH EFFECT FROM 30TH AUGUST, 2016 UNDER RULE 286(1)**

1. Shri Ghanshyam Dass, M.L.A	Chairperson
2. Shri Sri Krishan Hooda, M.L.A	Member
3. Shri Parminder Singh Dhull, M.L.A	Member
4. Prof. Dinesh Kaushik, M.L.A	Member
5. Shri Jaiveer Singh, M.L.A	Member
6. Shri Umesh Aggarwal, M.L.A	Member
7. Sh. Mool Chand Sharma, M.L.A	Member
8. Dr. Pawan Saini, M.L.A	Member
9. Prof. Ravinder Baliyala, M.L.A	Member
10. Sh. Tek Chand Sharma, M.L.A	Member

(REPORT PRESENTED/LAID)

Sr. No.	By whom Presented	Date on which Presented/laid	Report
1.	Sh. Ghanshyam Dass, Chairperson of the Committee of Privileges.	05.03.2018.	Fourth, Third and First Preliminary Report of the Committee of Privileges.

(1) Fourth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notices of by Sh. Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(2) Third Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(3) First Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Shyam Singh Rana, MLA against Shri Kehar Singh, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(XI) COMMITTEE ON PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2017-18 under Rule 268 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 25th April, 2017.

1.	Shri Ghanshyam Dass, MLA	Chairperson
2.	Smt. Geeta Bhukkal, MLA	Member
3.	Shri Zakir Hussian, MLA	Member
4.	Smt. Shakuntla Khatak, MLA	Member
5.	Shri Jai Parkash, MLA	Member
6.	Shri Anoop Dhanak, MLA	Member
7.	Shri Jasbir Deswal, MLA	Member

Special Invitee

1.	Shri Jagbir Singh Malik, MLA	Member
2.	Shri Sri Krishan, MLA	Member
3.	Shri Ved Narang, MLA	Member

(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS(Nominated on 25th April, 2017)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2017 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2017-2018 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Sri Krishan, M.L.A.	Member
3.	Shri Jagbir Singh Malik, M.L.A.	Member
4.	Shri Naresh Kaushik, M.L.A.	Member
5.	Shri Mahipal Dhanda, M.L.A.	Member
6.	Smt. Rohita Rewri, M.L.A.	Member
7.	Prof. Ravinder Baliaala, M.L.A.	Member
8.	Shri Om Parkash Barwa, M.L.A.	Member
9.	Shri Umesh Aggarwal, M.L.A.	Member

Special Invitees

1. Shri Karan Singh Dalal, M.L.A.
2. Shri Kuldip Sharma, M.L.A.
3. Shri Shyam Singh Rana, M.L.A.

(XIII) Subject Committee on Public Health, Irrigation, Power and Public Works (B&R)

(Nominated on 25th April, 2017)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2017 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2017-2018 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Barala, MLA	Chairperson
2.	Shri Udai Bhan, M.L.A	Member
3.	Smt. Santosh Chauhan Sarwan, M.L.A.	Member
4.	Shri Kulwant Ram Bazigar, M.L.A.	Member
5.	Shri Hari Chand Midha	Member
6.	Shri Balwan Singh Daulatpuria, M.L.A.	Member
7.	Shri Lalit Nagar, M.L.A.	Member
8.	Shri Ravinder Kumar, M.L.A.	Member
9.	Shri Rahish Khan, M.L.A.	Member
10.	Shri Anand Singh Dangi, M.L.A.	Special Invitee
11.	Shri Zakir Hussain, M.L.A.	Special Invitee
12.	Shri Tej Pal Singh Tanwar, M.L.A.	Special Invitee

(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services.

(Nominated on 8th June, 2017)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2017-18 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 8th June, 2017.

- | | |
|--|-----------------|
| 1. Shri Umesh Aggarwal, MLA | Chairperson |
| 2. Shri Karan Singh Dalal, MLA | Member |
| 3. Shri Kuldip Sharma, MLA | Member |
| 4. Shri Abhe Singh Yadav, MLA | Member |
| 5. Shri Om Prakash Yadav, MLA | Member |
| 6. Shri Bhagwan Dass Kabir Panthi, MLA | Member |
| 7. Shri Ranbir Gangwa, MLA | Member |
| 8. Shri Ram Chand Kamboj, MLA | Member |
| 9. Shri Subhash Sudha, MLA | Member |
| 10. Shri Balkaur Singh, MLA | Special Invitee |
| 11. Shri Tejpal Singh Tanwar, MLA | Special Invitee |

GOVERNOR'S ADDRESS

The Governor addressed the Vidhan Sabha on Monday, the 5th March, 2018 at 2.00 P.M.

The Speaker reported the fact and laid a copy of the Address before the Sabha at its sitting held on 5th March, 2018 at 3.24 P.M.

The Motion of Thanks on the Governor's Address was moved on the 8th March, 2018 by Dr. Abhe Singh Yadav, MLA and Seconded by Sh. Gian Chand Gupta, MLA.

The motion was discussed:-

On 6 th March, 2018 for 116 minutes	(Treasury 49 minutes and Opposition 67 minutes)
On 7 th March, 2018	Treasury 78 minutes, Opposition 72 minutes and for 165 minutes Independent 15 minutes)
On 8 th March, 2018 (First Sitting) for 153 minutes	(Treasury 63 minutes and Opposition 90 minutes)
On 8 th March, 2018 (Second Sitting) for 244 minutes	(Treasury 187minutes and Opposition 57 minutes)

Twenty Six members took part in the discussion, fourteen members from Treasury Benches including the Chief Minister speaking for 377 minutes, eleven members from Opposition speaking for 286 minutes and one member Independent speaking for 15 minutes.

The Motion was put before the House on the 8th March, 2018 and was carried.

The Motion of Thanks, as passed by the House, was communicated by the Speaker to the Governor on the 8th March, 2018.

REFERENCES

References to the deaths of late :-

1. Shri Atma Singh Gill, former Member of Parliament.
2. Chaudhary Manphul Singh, former Deputy Speaker of Haryana Legislative Assembly.
3. Shri Phool Chand, former Minister of State.
4. Chaudhary Ishar Singh Saini, former Member of Haryana Legislative Assembly.
5. Shri Pardeep Kumar Chaudhary, former Member of Haryana Legislative Assembly.
6. Smt. Veena Chhibber, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others

were made on the 5th March, 2018, by the Chief Minister.

The Chief Minister also added the name of Shri Mukesh Saini, S.P.O. on duty R/o Village Sirsa Kheri, Distt. Jind and Smt. Gian Kaur M/o Sardar Nishan Singh, former Member of Haryana Legislative Assembly, Dr. Yash Gulati, Shri Jai Narain Kaushik, Dr. Madan Verma R/o Kurukshetra and First Noor awardees of Haryana Dr. Harish Chander Verma, Renowned Hindi Litterateurs in the above list and the same were agreed to.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke.

Smt. Kiran Choudhry, Leader of the Congress Legislative Party, Spoke.

Shri Karan Singh Dalal, M.L.A. also spoke and made a suggestion that the name of Smt. Shashi Devi, M/o Justice Surya Kant, Judge, Pubjab & Haryana High Court may also be added in the above list and the same was agreed to.

The Parliamentary Affairs Minister also spoke for a while.

Reference to the death of 9 brave soldiers of the Central Reserve Police Force who lost their lives in a Naxal Attack in Sukma District of Chhattisgarh on 13th March, 2018. He also mentioned the name of Assistant Commandant Gajender Singh of Village Kharak Kalan, District Bhiwani, who lost his life in above said attack were made on the 14th March, 2018, by the Chief Minister.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Sh. Atma Singh Gill, former Member of Parliament	Smt. Sarjeet Kaur W/o Late Shri Atma Singh Gill, former Member of Parliament, Village Baliyala, District Fatehabad.
2.	Chaudhary Manphul Singh, former Deputy Speaker of Haryana Legislative Assembly.	Smt. Bhagwanti Devi W/o Late Chaudhary Manphul Singh, former Deputy Speaker of Haryana Legislative Assembly, Village Silani Zalim, District Jhajjar.
3.	Sh. Phool Chand, former Minister of State.	Major Sanjay Chaudhary (Advocate) S/o Late Sh. Phool Chand former Minister of State, Haryana, H.No. 404, Sector-14, Sonipat.
4.	Chaudhary Ishar Singh Saini, former Member of Haryana Legislative Assembly.	Sh. Attar Singh Saini, Ex- Minister S/o Late Chaudhary Ishar Singh Saini, former Member of Haryana Legislative Assembly, 137/2, Hansi, District Hisar.
5.	Sh. Pardeep Kumar Chowdhry, former Member of Haryana Legislative Assembly.	Smt. Aradhna Chowdhry W/o Late Shri Pardeep Kumar Chowdhry, former Member of Haryana Legislative Assembly, Village Shekhpura, District Hisar.
6.	Smt. Veena Chhibber, former Member of Haryana Legislative Assembly.	Sh. Vishal Chhibber S/o Late Smt. Veena Chhibber, former Member of Haryana Legislative Assembly, H.No.57, Ram Nagar, Ambala City, District Ambala.
7.	Freedom Fighters of Haryana	
(i)	Sh. Hari Ram Arya, Village Karoli, District Rewari.	Sh. Krishan Dutt S/o Late Sh. Hari Ram Arya, Village Karoli, District Rewari.
(ii)	Sh. Singh Ram, Village Mumtaz Pur, District Rewari.	Sh. Ram Pat S/o Late Sh. Singh Ram, Village Mumtaz Pur, District Rewari.

(iii)	Sh. Chet Ram Mehlawat, Village Bawal, District Rewari.	Sh. Jage Ram S/o Late Sh. Chet Ram Mehlawat, Village Bawal, District Rewari.
(iv)	Sh. Budh Ram, Village Sehlam, District Mahendergarh.	Sh. Makhan Lal Yadav S/o Late Sh. Budh Ram, Village Sehlam, District Mahendragarh.
8.	Martyrs of Haryana	
(i)	Captain Kapil Kundu, Village Ransika, District Gurugram.	Smt. Sunita Kundu M/o Late Captain Kapil Kundu, Village Ransika, District Gurugram.
(ii)	Subedar Major Ashok Kumar, Village Dighal, District Jhajjar.	Smt. Suman Rani W/o Late Subedar Major Ashok Kumar, Village Dighal, District Jhajjar.
(iii)	Subedar Rajkumar, Village Aharwan, District Palwal.	Sh. Harsh Kumar S/o Late Subedar Rajkumar, Village Aharwan, District Palwal.
(vi)	Naib Subedar Mahipal, Village Bawa, District Rewari.	Smt. Manjeet W/o Late Naib Subedar Mahipal, Village Bawa, District Rewari.
(v)	Petty Officer Shamsheer Singh, Village Bawania, District Mahendragarh.	Smt. Anjana Devi W/o Late Petty Officer Shamsheer Singh, Village Bawania, District Mahendragarh.
(vi)	Assistant Sub Inspector Rajbir Singh, Village Kheri Jat, District Jhajjar.	Smt. Sheel Devi W/o Late Assistant Sub Inspector Rajbir Singh, Village Kheri Jat, District Jhajjar.
(vii)	Assistant Sub Inspector Ramniwa s, Village Sarupgarh, District Charkhi Dadri.	Smt. Sushila Devi W/o Late Assistant Sub Inspector Ramni was, Village Sarupgarh, District Charkhi Dadri.
(viii)	Havildar Dharmender, Village Khungai, District Jhajjar.	Smt. Sudesh Devi W/o Late Havildar Dharmender, Village Khungai, District Jhajjar.
(ix)	Havildar Heera Singh, Village Dhani Sundroj, District Rewari.	Sh. Ashok Kumar S/o Late Havildar Heera Singh, Village Dhani Sundroj, District Rewari.
(x)	Havildar Chander Bhan, Village Kirmach, District Kurukshetra.	Smt. Beena Devi W/o Late Havildar Chander Bhan, Village Kirmach, District Kurukshetra.

(xi)	Havildar Devender Kumar, Village Chaman Pura, District Jhajjar.	Smt. Anju Bala W/o Late Havildar Devender Kumar, Village Chaman Pura, District Jhajjar.
(xii)	Lance Naik Yogesh, Village Gangtan, District Jhajjar.	Sh. Ram Niwas F/o Late Lance Naik Yogesh, Village Gangtan, District Jhajjar.
(xiii)	Lance Naik Surender, Village Narsingwas, District Charkhi Dadri.	Smt. Ranjani Devi W/o Late Lance Naik Surender, H. No. 2401-B, S.G.S. Nagar, Faridabad.
(xiv)	Lance Naik Ajit Singh, Village Khudana, District Mahendragarh.	Smt. Lalita Devi W/o Late Lance Naik Ajit Singh, Village Khudana, District Mahendragarh.
(xv)	Lance Naik Vikas, Village Sureti Piania, District Mahendragarh.	Smt. Reena Devi W/o Late Lance Naik Vikas, Village Sureti Piania, District Mahendragarh.
(xvi)	Lance Naik Naranjan Singh, Village Luthera, District Fatehabad.	Smt. Daljit Kaur W/o Late Lance Naik Naranjan Singh, Village Luthera, District Fatehabad.
(xvii)	Sepoy Phool Kumar, Village Sewaha, District Jind.	Smt. Saroj Devi W/o Late Sepoy Phool Kumar, Village Sewaha, District Jind.
(xviii)	Sepoy Sachin Sharma, Village Goela Khurd, District Panipat.	Sh. Surender Sharma F/o Late Sepoy Sachin Sharma, Village Goela Khurd, District Panipat.
(xix)	Sepoy Monu, Village Basana, District Rohtak.	Smt. Krishna Devi M/o Late Sepoy Monu, Village Basana, District Ro htak.
(xx)	Sepoy Pargat Singh, Village Ramba, District Karnal.	Smt. Raman Preet Kaur W/o Late Sepoy Pargat Singh, Village Ramba, District Karnal.
(xxi)	Sepoy Deepak Kumar, Village Aasiaki Gorawas, District Rewari.	Smt. Pooja Kumari W/o Late Sepoy Deepak Kumar, Village Aasiaki Gorawas, District Rewari.
(xxii)	Sepoy Joginder Singh, Village Barhana, District Jhajjar.	Smt. Mamta Devi W/o Late Sepoy Joginder Singh, Village Barhana, District Jhajjar.

(xxiii)	Assistant Commandant Gajender Singh, Village Kharak Kalan, District Bhiwani.	Smt. Monika W/o Late Assistant Commandant Gajender Singh, Village Kharak Kalan, District Bhiwani.
(xxiv)	Sh. Mukesh Saini, S.P.O., Village Sirsa Kheri, District Jind.	Smt. Geeta Devi W/o Late Sh. Mukesh Saini, S.P.O., Village Sirsa Kheri, District Jind.
9.	Three Jawan of Central Reserve Police Force at District Sukma (Chhattisgarh) in Naxalised attack.	Shri Ajay Singh, IAS, Chief Secretary to Government, Chhattisgarh, Raipur.
10.	Common	
(i)	Sh. Sadhu Ram.	Shri Krishan Kumar Bedi, Minister of State, Haryana, H. No. 722, Huda Part-II, Shahbad, District Kurukshetra.
(ii)	Sh. Ashish Sehrawat.	Sh. Dharambir Singh, MP, H. No. 7, Firoz Shah Road, New Delhi.
(iii)	Sh. Vishal.	Sh. Bishamber Singh, MLA, Village Kharak Kalan, District Bhiwani.
(iv)	Smt. Devender Kaur.	Sh. Jaitirath Dahiya, MLA, # 191-R, Model Town, District Sonapat.
(v)	Sh. Subhash Aggarwal.	Sh. Umesh Aggarwal, MLA, H.No. 576/5, Marvel Market, Sheetla Mata Road, Gurugarm.
(vi)	Sh. Niwas Sharma.	Smt. Latika Sharma, MLA, H.No. 9, Sector-9, Panchkula.
(vii)	Sh. Banta Singh.	Sh. Balkaur Singh, MLA, Village Kalanwali, District Sirsa.
(viii)	Sh. Haridya Ram.	Sh. Randhir Singh Kapriwas, MLA, H.No. 95A, Village Kapriwas, District Rewari.
(x)	Sh. Narender Singh Malik.	Sh. Kulbir Singh Malik, Ex-Deputy Speaker, Haryana, H.No. 1231, Urban Estate, Jind.
(xi)	Sh. Sahib Singh.	Sh. Bachan Singh Arya, Ex- Minister, Haryana, H.No. 449-L, Model Town, Arya Niwas, Panipat.

(xii)	Sh. Vijay Singh.	Sh. Subhash Chaudhary, Ex-Minister, Haryana, Vijay Nagar Colony, Jagadhri, District Yamunanagar.
(xiii)	Smt. Rasuli Begum.	Dr. Sarfraj S/o Late Sh. Sardar Khan, Ex- Dy. Minister, Haryana, Village Katpuri, District Nuh.
(xiv)	Smt. Rehmati.	Sh. Israel S/o Late Sh. Jaleb Khan, Ex- CPS, Haryana, Village Kot, District Palwal.
(xv)	Sh. Mukesh Karwasra.	Sh. Dura Ram, Ex-CPS, Haryana, Shop No. 8, Grain Market, Fatehabad.
(xvi)	Smt. Lakshmi Devi.	Sh. Prem Kumar Saini S/o Late Sh. Hari Singh Saini, Ex-MLA, 291/4, Lal Sadak, Hansi, District Hisar.
(xvii)	Sh. Jayant.	Sh. Kali Ram, Ex-MLA, Mahatma Gandhi Road, Near Aggarwal Hospital, Janmejai Stadium, Safidon, District Jind.
(xviii)	Smt. Omwati Devi.	Shri Ramjilal Dagar, Ex MLA, Village Mandkola, District Palwal.
(xix)	Smt. Karam Devi.	Chaudhary Balbir Singh, Ex-MLA, Bhattu Road, Fatehabad.
(xx)	Smt. Sarla Arya.	Shri Roshan Lal Arya, Ex-MLA, H. No. 385, Model Town, Yamunanagar.
(xxi)	Smt. Gian Kaur.	Sardar Nishan Singh, Former Member of Haryana Legislative Assembly, Village Mamupur, District Fatehabad.
(xxii)	Smt. Shashi Devi.	Hon'ble Justice Surya Kant, Punjab & Haryana High Court, H.No. 277, Sector- 16, Chandigarh.
(xxiii)	Dr. Yash Gulati.	Smt. Sharda Gulati W/o Late Dr. Yash Gulati, H.No. 836, Sector-38A, Chandigarh.
(xxiv)	Sh. Jai Narain Kaushik.	Smt. Vimla Kaushik W/o Late Sh. Jai Narain Kaushik, C-605, Saraswati Vihar, Delhi-110034.

(xxv)	Dr. Madan Verma.	Dr. S.S. Phullia, IAS, Deputy Commissioner, Kurukshetra.
(xxvi)	Dr. Harish Chander Verma.	Prof. Sanjeev Kumar S/o Late Dr. Harish Chander Verma, H.No. 55, Sector- 1, Rohtak.

FINANCIAL BUSINESS

1. BUDGET

The Budget Estimates for the year 2018-2019 were presented to the House by the Finance Minister on the 9th March, 2018.

(i) GENERAL DISCUSSION.

The General discussion on Budget was held on the :-

12 th March, 2018 for 16 minutes	(Treasury 16 minutes)
13 th March, 2018 for 74 minutes	(Treasury 35 minutes, Opposition 39 minutes)
14 th March, 2018 for 336 minutes	(Treasury 134 minutes, Opposition 189 minutes and Independent 13 minutes)

The total time taken by the Treasury Benches was 185 minutes i.e. one hundred and eighty five and by the Opposition i.e. 228 minutes i.e. two hundred and twenty eight minutes and the Independents i.e. 13 minutes i.e. thirteen minutes. The total number of members who participated was 44 (17 from the Treasury Benches, 25 from the Opposition and 02 Independents).

(ii) DEMANDS FOR GRANTS.

There were in all 45 Demands for Grants totaling a sum of Rs.125495,89,23,489/-.

According to the previous practice and to save the time of the House, all the Demand for Grants (Nos. 1 to 45) on the order paper were deemed to have been read and moved together in the House on the 14th March, 2018. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

Demand Nos. 1 to 45 were put together and carried.

II. THE SUPPLEMENTARY ESTIMATES –2017-2018 (SECOND INSTALMENT)

The Supplementary Estimates-2017-2018 (Second Instalment) were presented by the Finance Minister to the Sabha on the 8th March, 2018 and voted on the same day i.e. 8th March, 2018

There were 19 Demands in all totaling Rs. 2911,63,77,879/-.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 2 & 3, 6, 8 & 9, 13, 15, 17, 22, 24 to 27, 33, 39, 40 to 42 and 45) were deemed to have been read and moved together and a general discussion on the Supplementary Demands was permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

Shri Karan Singh Dalal, a Member of the Indian National Congress Party spoke .

The Minister of State for Cooperation also clarified his position.

Demand Nos. 2 & 3 were put together and carried.

Demand No. 6 was put and carried.

Demand Nos. 8 & 9 were put together and carried.

Demand No. 13 was put and carried.

Demand No. 15 was put and carried.

Demand No. 17 was put and carried.

Demand No. 22 was put and carried.

Demand Nos. 24 to 27 were put together and carried.

Demand No. 33 was put and carried.

Demand No. 39 was put and carried.

Demand Nos. 40 to 42 were put together and carried.

Demand No. 45 was put and carried.

III. THE HARYANA APPROPRIATION (NO.1) BILL, 2018.

The Haryana Appropriation (No.1) Bill, 2018 (Bill No. 8-HLA of 2018) in respect of Supplementary Estimates for the year 2017-2018 (Second Instalment) voted by the House on the 12th March, 2018 was introduced and considered on the same day i.e. 12th March, 2018. There were 19 Demands in all totaling a sum of Rs. 2911, 63,77,879/-.

The Bill was passed.

IV. THE HARYANA APPROPRIATION (NO.2) BILL, 2018.

The Haryana Appropriation (No.2) Bill, 2018 (Bill No. 9-HLA of 2018) in respect of the Demands on the Budget voted by the Sabha on the 15th March, 2018 was introduced and considered on the same day i.e. 15th March, 2018.

There were 45 Demands in all totaling a sum of Rs. 125495,89,23,489/-.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on the 12th & 15th March, 2018. The Sabha passed Twenty two Bills including two Appropriation Bills in respect of the Supplementary Estimates for the year 2017-2018 (Second Instalment) and Budget Estimates for the year 2018-2019 (See Table).

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed
					T- O- I	T- O- I	T- O- I
1.	2	3	4	5	6	7	8
1.	The Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018.	Health Minister	12.03.2018	12.03.2018	- - -	- - -	- - -
2.	The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018.	Parliamentary Affairs Minister	12.03.2018	12.03.2018	- - -	- - -	- - -
3.	The Motor Vehicles (Haryana Amendment) Bill, 2018.	Transport Minister	12.03.2018	12.03.2018	- - -	- - -	- - -
4.	The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018.	Parliamentary Affairs Minister	12.03.2018	12.03.2018	- - -	- - -	- - -
5.	The Haryana Private Universities (Amendment) Bill, 2018.	Education Minister	12.03.2018	12.03.2018	- - -	- - -	- - -
6.	The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018.	Transport Minister	12.03.2018	12.03.2018	- - -	- - -	- - -
7.	Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018.	Education Minister	15.03.2018	15.03.2018	1 1 -	1 2 -	- - -
8.	The Haryana Appropriation (No.1) Bill, 2018.	Finance Minister	12.03.2018	12.03.2018	- - -	- - -	- - -
9.	The Haryana Appropriation	Finance	15.03.2018	15.03.2018	- 1	- 1	- - -

	(No.2) Bill, 2018.	Minister			-	-	
10.	The Haryana State Higher Education Council Bill, 2018.	Education Minister	15.03.2018	15.03.2018	1 3 -	3 8 -	- - -
11.	The Punjab Scheduled Roads and Controlled Areas (Restriction of Unregulated Development) Amendment Bill, 2018.	Parliamentary Affairs Minister	15.03.2018	15.03.2018	- - -	- - -	- - -
12.	University of Health Sciences, Karnal (Amendment) Bill, 2018.	Health Minister	15.03.2018	15.03.2018	1 1 -	1 1 -	- - -
13.	The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018.	Urban Local Bodies Minister	15.03.2018	15.03.2018	- - -	- - -	- - -
14.	The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018.	Urban Local Bodies Minister	15.03.2018	15.03.2018	- - -	- - -	- - -
15.	The Haryana Urban Development Authority (Amendment) Bill, 2018.	Parliamentary Affairs Minister	15.03.2018	15.03.2018	- - -	- - -	- - -
16.	The Criminal Law (Haryana Amendment) Bill, 2018.	Parliamentary Affairs Minister	15.03.2018	15.03.2018	4 4 -	6 22 -	- - -
17.	The Haryana Group D Employees (Recruitment and Conditions of Service) Bill,	Parliamentary Affairs Minister	15.03.2018	15.03.2018	1 5 -	5 12 2	- - -

	2018.							
18.	The Haryana Municipal (Amendment) Bill, 2018.	Urban Local Bodies Minister	15.03.2018	15.03.2018	- - -	- - -	- - -	
19.	The Haryana Municipal Corporation (Amendment) Bill, 2018.	Urban Local Bodies Minister	15.03.2018	15.03.2018	1 1 -	- - -	- - -	
20.	The Haryana Re-Appropriation Bill, 2018.	Finance Minister	15.03.2018	15.03.2018	1 1 -	1 - -	- - -	
21.	The Haryana Kisan Kalyan Pradhikaran Bill, 2018.	Agriculture Minister	15.03.2018	15.03.2018	1 5 -	3 9 -	- - -	
22.	The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018.	Parliamentary Affairs Minister	15.03.2018	15.03.2018	1 2 1	8 1 1	1 - -	

T – Treasury
O- Opposition
I- Independent

SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING MARCH SESSION, 2018.

1. **The Haryana Clinical Establishment (Registration and Regulation) Adoption Bill, 2018. (Introduced and passed on 12th March, 2018).**

This Bill seeks to repeal the Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018 (Haryana Ordinance No. 1 of 2018) with a view to adopt the Clinical Establishments (Registration and Regulation) Act, 2010 enacted by the Parliament of India for providing Health Care is a mandate of Article 47 of the Constitution in the State of Haryana.

2. **The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018. (Introduced and passed on 12th March, 2018).**

This Bill seeks to amend the principal Act with a view to an alternate to the said first-come-first-served policy stands formulated and notified vide Notification dated 10.11.2017. The said policy envisages grant of specified category of licences through bidding/auction process, after following a prescribed procedure in this regard.

However, the prevailing statutory provisions do not envisage grant of licence through auction/bidding process. Thus the implementation of the said policy dated 10.11.2017 requires incorporating enabling provisions in the Haryana Development and Regulation of Urban Areas Act, 1975, so as to allow grant of specified category of licences after following the bidding/auction process.

3. **The Motor Vehicles (Haryana Amendment) Bill, 2018. (Introduced and passed on 12th March, 2018).**

This Bill seeks to amend the principal Act with a view to the shortage of fleet strength of Haryana Roadways, the kilometre scheme will be implemented for strengthening the fleet strength, after hiring the buses from registered owners, to be plied on permit granted to Haryana Roadways. The buses will be taken on lease basis from the private registered owner of the vehicle on basis hiring rates and shall be plied by Haryana Roadways as per the permits granted under the provisions of motor Vehicles Act, 1988.

4. **The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018. (Introduced and passed on 12th March, 2018).**

This Bill seeks to amend the Principal Act with a view that the post of Naib Tehsildar be included in the Haryana Civil Services (Executive Branch) and allied Services.

5. **The Haryana Private Universities (Amendment) Bill, 2018. (Introduced and passed on 12th March, 2018).**

This Bill seeks to amend the principal Act with a view to need setting up of IILM University, Gurugram for creation and expansion of educational institutions for improving opportunities of higher education for the youth of the State. In order to accommodate the unprecedented growth of students in higher education.

6. The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018. (Introduced and passed on 12th March, 2018).

This Bill seeks to repeal the Haryana Motor Vehicles Taxation (Amendment) Ordinance, 2018 (Haryana Ordinance No. 2 of 2018) with a view to rationalize the rate of interest charged as per sub section 2 of section 10 of the Haryana Motor Vehicles Taxation Act, 2016 (24 of 16) and to reduce the same from one and half percent per month to one percent per month that is twelve percent per annum. It was also decided to carry out amendment in section 16 and section 24 of the HMVT Act, 2016 for empowering the Government for the grant of exemption from the tax liability and to refund the amount of tax and penalty paid in excess of the tax due either prospectively or retrospectively and also in section 27 of the said act for disposal of all the assessment cases under the Punjab Passenger & Goods Taxation Act, 1952 lying pending with the Excise & Taxation Department by the said department.

7. Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to establish and incorporate a teaching-cum-affiliating University at Kaithal to facilitate and promote higher education with special emphasis in Sanskrit Literature, Vedas, Philosophy, Indian Culture and Indic Languages and also to achieve excellence in these and connected fields. The establishment of Sanskrit university would provide impetus for higher education in the State in particular to Sanskrit and Indic languages.

8. The Haryana Appropriation (No.1) Bill, 2018. (Introduced and passed on 12th March, 2018).

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2018.

9. The Haryana Appropriation (No.2) Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2019.

10. The Haryana State Higher Education Council Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to repeal the Haryana state Higher Education Council Ordinance, 2018 (Haryana Ordinance No.3 of 2018) promote academic excellence and social justice by obtaining academic input for policy formulation and perspective planning, ensuring autonomy and greater accountability of all institutions of Higher Education in the State and guiding the growth of Higher Education in accordance with the socio-economic requirements of the State as per the requirement of Rashtriya Uchchar Shiksha Abhiyaan and for matters connected therewith or incidental thereto.

11. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018 (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the Principal Act with a view to the said first-come-first-served policy stands formulated and notified vide notification dated 10.11.2017. The said policy envisages grant of specified category of change of land use permissions through bidding/auction process, after following a prescribed procedure in this regard.

This Bill further to the prevailing statutory provisions do not envisage grant of change of land use permissions through auction/bidding process. The Government also envisages to initiate on-line receipt and issuance of statutory approvals to further increase the transparency and efficiency in the functioning of the Department.

12. University of Health Sciences, Karnal (Amendment) Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the principal Act change the name of the University from “University of Health Sciences, Karnal” to **“Pandit Deen Dayal Upadhyaya, University of Health Sciences, Karnal”**.

13. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the Principal Act with a view to identify those areas falling within municipal limits where construction has taken place on more than fifty percent plots prior to 31st March 2015 to declare such areas as the Civic Amenities and Infrastructure Deficient Municipal Areas to provide Civic Amenities and Infrastructure in such Areas. In this Act under section 4 “Enforcement to be kept in Abeyance” was for a period of one year which was upto 20.04.2017.

It is, therefore, proposed that in section 4 (1) and (2) of the Act the words “two years” may be substituted by the words “three years” so that one more year may be made available to declare areas as the Civic Amenities and Infrastructure Deficient Municipal Areas.

14. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to repeal the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 because simultaneously, the Central Government notified the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 on 05.03.2014 and instructed the State Government to frame Street Vendor Rules and Scheme under the Central Act. The Central legislation meets the objective, the State Law may be repealed by the State Legislature as it is no use having two laws on same subject.

15. The Haryana Urban Development Authority (Amendment) Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the principal Act change the name of the Department from **“the Haryana Urban Development Authority”** may be renamed as **“Haryana Shehri Vikas Pradhikaran”**.

16. The Criminal Law (Haryana Amendment) Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the Principal Act with a view to amendments have been proposed in respect of rape/gang rape of woman up to 12 years for which punishment of death or rigorous imprisonment not less than 14 years which may extend to imprisonment for life i.e. for remainder of the person’s natural life.

Further, the punishment for assault with intent to outrage the modesty not less than 2 years and up to 7 years. Similarly the punishment for stalking in respect of second conviction which shall be not less than 3 years and upto 7 years.

17. The Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018. (Introduced and passed on 15th March, 2018)

This Bill seeks to regulate the recruitment and conditions of service of the Haryana Group D employees in the State and for the matters connected therewith and incidental thereto.

This Bill further to have provide for common minimum age, common minimum educational qualifications and a transparent selection criteria alongwith some weightage for socio-economic status, experience and doing away with practice of interviews in case of Group-D posts.

18. The Haryana Municipal (Amendment) Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the Principal Act with a view to it has been observed by the State Election Commission that if any contesting candidate fails to lodge account of election expenses within prescribed period to the competent authority, he should be barred/disqualified for contesting elections.

This Bill further to amend Under **Section-14** of the **Haryana Municipal Act, 1973**, the powers for removal of the members of **Municipal Council/Committee** having any disqualification at the time of election lie with the State Government. The Government has also made educational qualification mandatory for the contesting candidates, but several complaints are being received in the State Election Commission as well as the district offices w.r.t. attachment of fake educational qualification certificates issued by the unrecognized institutions/boards with the nomination papers. The State Election Commission has no power to take action against such defaulting elected candidates; resultantly, the Commission is helpless in dispensing justice to the complainants. Therefore, State Election Commission intends that the powers for the removal of an elected person having any disqualification at the time of election should be vested in the State Election Commission, so that in future such matters are sorted out immediately and justice is done to the general public.

19. The Haryana Municipal Corporation (Amendment) Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the Principal Act with a view to has been observed by the State Election Commission that if any contesting candidate fails to lodge account of election expenses within prescribed period to the competent authority, he should be barred/disqualified for contesting elections.

This Bill seeks further amend the Under **Section-34** of the **Haryana Municipal Corporation Act, 1994**, the powers for removal of the members of **Municipal Corporations** having any disqualification at the time of election lie with the State Government. The immovable property of municipal corporation can only be transferred by way of sale to either Government Departments/ Boards/ Corporation or an individual only at competitive rate i.e. market rate. The Government considered that the existing provision is not in justification in case of transfer of municipal corporation land to other Government Departments/ Boards/ Corporations, etc. for

infrastructure/ public welfare projects or to an individual who is in possession of plot by way of rent/ lease from more than 20 years at market rate only.

20. The Haryana Re-Appropriation Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to re-appropriate the funds from grant of ₹ 7785 crore released to the Haryana Power Utilities to equity under Ujwal DISCOM Assurance Yojana Scheme during the financial years 2015-16 and 2016-17 and for matters connected therewith or incidental thereto.

21. The Haryana Kisan Kalyan Pradhikaran Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to establish THE HARYANA KISAN KALYAN PRADHIKARAN to formulate and undertake a humanistic and holistic welfare based approach to address the difficulty faced by the farmers of the State and to provide relief to distressed farmers in varying and challenging situations and for the matters connected therewith or incidental thereto.

22. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018. (Introduced and passed on 15th March, 2018).

This Bill seeks to amend the Principal Act with a view that pension of all the persons who have completed first term before 01.01.2016, will be consolidate by merging pension, additional pension, dearness pension and dearness relief as on 01.01.2016. Out of this consolidated amount (i) the first Rs. 50,000/- shall be treated as revised Pension for the first term; (ii) for the period exceeding 1st term, Rs. 2,000/- for each year or part thereof shall be added in the pension of first term, the resultant figure shall be treated as revised pension from 01.01.2016; and (iii) the remaining amount shall be treated as 'Dearness Relief (Fixed). They will be entitled to draw either Dearness Relief (Fixed) or Dearness Relief at the rate(s) prescribed by Government from time to time for their post-2016 pensioners, whichever is more.

This Bill further amend to journey demand to Ex-MLAs allow them the facility of Special Travelling Allowance for journey by himself and their family members. In this regard it has been proposed that they may be allowed the facility of Special Travelling Allowance upto Rs. 10,000/- per month provided that their monthly pension plus dearness relief plus amount of coupons should not exceed Rs. 1.00 lakh.

RESOLUTIONS**(i) NON-OFFICIAL**

1.	Number of notice received	Treasury	Nil
		Opposition-	Six
2.	Number admitted	Treasury-	Nil
		Opposition-	Three
3.	Number disallowed	Treasury-	Nil
		Opposition-	Three
4.	Number lapsed	Treasury-	Nil
		Opposition-	Three
5.	Referred back	Treasury-	Nil
		Opposition-	Nil
6.	Number renewed		Nil
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		Nil
8.	Total number of Resolutions for ballot		Nil
9.	Number of ballot held		Nil
10.	Date on which ballot held		Nil
11.	Date on which business other Than Government business was Transacted		Nil

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	5.3.2018	First Report of the Business Advisory Committee.
2.	Chairperson	15.3.2018	Committee on Subordinate Legislation.

PAPERS PRESENTED/LAID/RELAID

Sr. No.	By whom presented/ laid/relaid	Date on which presented/ laid/ relaid	Subject
1	2	3	4
1.	Speaker	5 th March, 2018	The Governor's Address under Rule 18 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
2.	Secretary	-Ditto-	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2016, August, 2016 & October, 2017 and have since been assented to by the President/Governor.
3.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	The Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018.(Haryana Ordinance No. 1 of 2018).
4.	-Ditto-	-Ditto-	The Personnel Department Notification /Corrigendum No.G.S.R.4/Const./Art.320/2017, dated the 27 th April, 2017, regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
5.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

13.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No. 30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 32/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 33/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 34/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 35/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.36/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 37/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 38/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 39/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 40/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 41/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 42/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.43/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

28.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.44/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.45/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.46/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.47/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.48/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

43.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

58.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

73.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.102/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.103/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.104/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.105/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

86.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

99.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

111.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.11/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.12/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.13/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.14/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.15/ST-2, dated the 11 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.16/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.17/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

127.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.18/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.19/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.20/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.21/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.22/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.23/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The Excise and Taxation Department Notification No.24/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	The Revenue and Disaster Management Department Notification No. S.O.-1/C.A.30/2013/S.109/2018 dated the 3 rd January, 2018 regarding the Haryana Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2018, as required under section 111 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

142.	-Ditto-	-Ditto-	The Finance Department Notification No. S.O. 5/C.A.40/1982/S. 89/2018 dated the 1 st February, 2018 regarding the Haryana Chit Funds Rules, 2018, as required under section 89 (3) of the Chit Funds Act, 1982.
143.	-Ditto-	-Ditto-	The Town & Country Planning Department Notification No.5479, dated the 9 th February, 2018 regarding the Haryana Development and Regulation of Urban Areas (Amendment) Rules, 2018, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
144.	-Ditto-	-Ditto-	The Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2014-2015, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
145.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2018	The 16 th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
146.	-Ditto-	-Ditto-	The 17 th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.
147.	-Ditto-	-Ditto-	The Annual Report of Haryana Electricity Regulatory Commission for the year 2015-2016, as required under section 104 (4) and 105 (2) of the Electricity Act, 2003.
148.	-Ditto-	-Ditto-	The Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
149.	-Ditto-	-Ditto-	The Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2012-2013, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
150.	-Ditto-	-Ditto-	The Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2013-2014, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
151.	-Ditto-	7 th March, 2018	The Haryana Motor Vehicles Taxation (Amendment) Ordinance, 2018 (Haryana Ordinance No. 2 of 2018).
152.	-Ditto-	-Ditto-	The Haryana State Higher Education Council Ordinance, 2018. (Haryana Ordinance No. 3 of 2018).
153.	-Ditto-	14 th March, 2018	The Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2012-2013, as required under section 395 (1) (b) of the Companies Act, 2013.
154.	-Ditto-	-Ditto-	The Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2013-2014, as required under section 395 (1) (b) of the Companies Act, 2013.

155.	-Ditto-	-Ditto-	The Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2014-2015, as required under section 395 (1) (b) of the Companies Act, 2013.
156.	-Ditto-	-Ditto-	The Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2015-2016, as required under section 395 (1) (b) of the Companies Act, 2013.
157.	-Ditto-	-Ditto-	The 43 rd Annual Report of the Haryana Seeds Development Corporation Limited Panchkula for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
158.	-Ditto-	-Ditto-	The Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2015-16, as required under section 395 (1) (b) of the Companies Act, 2013.
159.	-Ditto-	-Ditto-	The Annual Report of Lokayukta Haryana for the year 2016-2017, as required under section 17(4) of the Haryana Lokayukta Act, 2002.
160.	THE PARLIAMENTARY AFFAIRS MINISTER	14 th March, 2018	The Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31 st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
161.	-Ditto-	-Ditto-	The Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
162.	-Ditto-	-Ditto-	The Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non Public Sector Undertakings) for the year ended 31 st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
163.	-Ditto-	-Ditto-	The Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
164.	-Ditto-	-Ditto-	The Finance Accounts (Volume-I &II) for the year 2016-2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
165.	-Ditto-	-Ditto-	The Appropriation Accounts for the year 2016-2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
166.	-Ditto-	-Ditto-	The Finance Department Notification No. S.O.-12/H.A. 6/2005/S. 15/2018, dated the 8 th March, 2018 regarding the Haryana Fiscal Responsibility and Budget Management (Amendment) Rules, 2018, as required under section 15 (3) of the Haryana Fiscal Responsibility and Budget Management Act, 2005.

167.	-Ditto-	-Ditto-	The 51 st Annual Report of Haryana Public Service Commission for the year 2016-17 (April 1, 2016 to March 31, 2017), as required under Article 323 (2) of the Constitution of India.
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ADJOURNMENT MOTION UNDER RULE-66

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1	05.03..2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री केहर सिंह, विधायक 4. श्री जसविन्द्र सिंह संधु, विधायक 5. श्री ओम प्रकाश बरवा, विधायक 6. श्री नसीम अहमद, विधायक 7. श्री राजदीप फौगाट, विधायक	एसवाईएल नहर का निर्माण, दादुपुर नलवी नहर परियोजना का निर्माण व मेवात कैनल फीडर में तुरन्त पानी का प्रबंध करने बारे ।	माननीय अध्यक्ष महोदय द्वारा स्थगन प्रस्ताव संख्या 1 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
2.	03.03..2018	Shri Karan Singh Dalal, MLA.	Regarding not linking/connecting the Palwal-Aligarh road to Kundli-Gaziabad Palwal Express Highway.	Ruled out of order on the following grounds:- 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.
3.	06.03..2018	Shri Jai Parkash, MLA.	Adjournment Motion under Rule 66 regarding Construction of SYL canal.	Adjournment Motion No. 1 given by Shri Abhay Singh Chautala, MLA and six other MLAs on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:- 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. Adjournment Motion No. 3 may be disallowed on the above said grounds.

4.	06.03..2018	<ol style="list-style-type: none"> 1. Smt. Kiran Choudhry, MLA 2. Shri Karan Dalal, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Lalit Nagar, MLA 5. Shri Anand Singh Dangi, MLA 6. Shri Udai Bhan, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Jaiveer, MLA 9. Shri Raghuvir Singh Kadian, MLA 10. Shri Jagbir Singh Malik, MLA 11. Shri Jai Tirath, MLA 	<p>Adjournment Motion under Rule 66 regarding of SYL canal.</p>	<p>Adjournment Motion No. 1 given by Shri Abhay Singh Chautala, MLA and six other MLAs and Adjournment Motion No. 3 given by Shri Jai Parkash, MLA on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. <p>Adjournment Motion No. 4 may be disallowed on the above said grounds.</p>
5.	06.03..2018	<ol style="list-style-type: none"> 1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA 3. Shri Anand Singh Dangi, MLA 4. Shri Udai Bhan, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Raghuvir Singh Kadian, MLA 7. Shri Jagbir Singh Malik, MLA 8. Shri Jai Tirath, MLA 	<p>Motion of Adjournment on the poor law & order situation in the State</p>	<p>Short Duration Discussion No. 3 given by Shri Abhay Singh Chautala, MLA and four other MLAs, Short Duration Discussion No. 5 given by Shri Ranbir Singh, MLA and Calling Attention Motion No. 19 given by Shri Karan Singh Dalal, MLA on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. <p>Adjournment Motion No. 5 may be disallowed on the above said grounds.</p>
6.	12.03.2018	<ol style="list-style-type: none"> 1. जसविन्द्र सिंह संधु, विधायक 2. वेदनारंग, विधायक 	<p>पेहवा नगर निगम के प्रधान श्री अशोक सिंगला द्वारा रिश्वत देने बारे ।</p>	<p>माननीय अध्यक्ष महोदय ने सदन में कहा कि स्थगन प्रस्ताव आज दोपहर 1:51 बजे इस सचिवालय में प्राप्त हुआ है। नियमानुसार 1:00 बजे से पहले यह प्रस्ताव आना चाहिए था । इसलिए इसे नामंजूर किया गया और किसी भी घटना की आधिकारिक रूप से यदि पुष्टि न हुई हो तो उस पर कोई चर्चा नहीं हो सकती है, इसलिए माननीय अध्यक्ष महोदय ने स्थगन प्रस्ताव संख्या 6 को नामंजूर किया गया ।</p>

CALLING ATTENTION MOTION UNDER RULE-73

Sr . No.	Date d/ recei ved on	Name of Member(s)	Subject	Remarks
1	20.02. 2018	श्रीमती नैना सिंह चौटाला, विधायिका	डबवाली कस्बे में स्कूल में अग्निकांड में मरे हुये व्यक्तियों की याद में “राष्ट्रीय स्मारक” बनाने बारे ।	माननीय विधायिका ने ध्यानाकर्षण सूचना संख्या 1 दिनांक 27.02.2018 को वापिस ले लिया ।
2	20.02. 2018	श्रीमती नैना सिंह चौटाला, विधायिका	प्रदेश में बेटियों व महिलाओं के खिलाफ बढ़ रहे घोर अपराध बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 2 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती । 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
3.	20.02. 2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधू, विधायक 3. श्री मखन लाल सिंगला, विधायक 4. श्री परमेन्द्र सिंह दुल, विधायक 5. श्री पिरथी सिंह, विधायक 6. श्री जाकिर हुसैन, विधायक 7. श्री रणबीर गंगवा, विधायक	मुख्यमंत्री द्वारा प्रदेश में की गई विभिन्न घोषणाओं बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 3 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है । 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं । 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।

4.	20.02.2018	<ol style="list-style-type: none"> 1. श्री परमेन्द्र सिंह दुल, विधायक 2. डॉ. हरिचन्द्र मिदढा, विधायक 3. श्री पिरथी सिंह, विधायक 	<p>प्रदेश में कैंसर की बीमारी की रोकथाम व इलाज बारे ।</p>	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 4 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
5.	20.02.2018	<ol style="list-style-type: none"> 1. डॉ. हरिचन्द्र मिदढा, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्रीमती नैना सिंह चौटाला, विधायिका 4. श्री जाकिर हुसैन, विधायक 5. श्री केहर सिंह, विधायक 6. श्री मकखन लाल सिंगला, विधायक 7. श्री रणबीर गंगवा, विधायक 	<p>प्रदेश में स्वास्थ्य संबंधी सेवाओं की दयनीय स्थिति बारे ।</p>	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 5 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
6.	22.02.2018	<ol style="list-style-type: none"> 1. श्री जाकिर हुसैन, विधायक 	<p>प्रदेश में आंगनवाड़ी वर्कर्स की मांगों बारे ।</p>	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 6 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
7.	26.02.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री रामचन्द्र कम्बोज, विधायक 4. श्री पिरथी सिंह, विधायक 	<p>पंचकुला में दूसरे चरण के विकास में भारी घोटाले बारे ।</p>	<p>माननीय सदस्यगणों ने ध्यानाकर्षण सूचना संख्या 7 दिनांक 27.02.2018 को वापिस ले लिया ।</p>

8.	26.02.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री जाकिर हुसैन, विधायक 	<p>कुरुक्षेत्र विकास बोर्ड की करोड़ों की भूमि कौड़ियों के भाव देने बारे ।</p>	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 8 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1 यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
9.	26.02.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्री रणबीर गंगवा, विधायक 5. श्री बलवान सिंह दौलतपुरिया, विधायक 6. श्री जसविन्द्र सिंह संधु, विधायक 	<p>प्रदेश सरकार द्वारा परमाणु में चिंतन शिविर में धन का दुरुपयोग करने बारे ।</p>	<p>माननीय सदस्यगणों ने ध्यानाकर्षण सूचना संख्या 9 दिनांक 27.02.2018 को वापिस ले लिया।</p>
10.	26.02.2018	<ol style="list-style-type: none"> 1. श्री परमेन्द्र सिंह दुल, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री बलकौर सिंह, विधायक 4. श्री बलवान सिंह, विधायक 5. श्री रणबीर गंगवा, विधायक 	<p>इंटरलॉकिंग टाईल्स की खरीद में भ्रष्टाचार बारे ।</p>	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 10 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
11.	26.02.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री वेद नारंग, विधायक 5. श्री अनूप कुमार, विधायक 	<p>प्रदेश सरकार द्वारा जाति के आधार पर कार्यरत सरकारी कर्मचारियों के आधे-अधूरे जाति के आंकड़े प्रस्तुत करने बारे</p>	<p>माननीय सदस्यगणों ने ध्यानाकर्षण सूचना संख्या 11 दिनांक 27.02.2018 को वापिस ले लिया।</p>

12.	26.02. 2018	<p>1.श्री अभय सिंह चौटाला, विधायक</p> <p>2.श्री ओमप्रकाश, विधायक</p> <p>3.श्री राजदीप फौगाट, विधायक</p>	<p>भिवानी स्थित दादम खनन तथाकथित घोटाले बारे ।</p>	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 12 को निम्नलिखित के आधार पर अस्वीकृत कर दिया है कि:-</p> <p>1. यह है कि विद्वान महाधिवक्ता, हरियाणा ने अपनी कानूनी राय/परामर्श देते हुए कहा कि अगर अग्रणी हिस्सेदार ठेके से बाहर जाता है तो दूसरे हिस्सेदार मैसर्ज सुन्दर मार्केटिंग एसोसिएट को खनन करने की अनुमति दी जा सकती है और अग्रणी हिस्सेदार का हिस्सा ठेके में रहने वाले हिस्सेदार को स्थानांतरित करने में कोई कानूनी अड़चन नहीं है । यहां यह बताना भी उचित होगा कि मई 2015 में राज्य में खनन प्रक्रिया शुरू ना हो पाई थी, इसके अतिरिक्त कुछ अन्य पत्थर की खानों की बोली भी कुछ बोलीदाताओं ने उच्च न्यायालय के आदेश से रद्द करवा ली थी ।</p> <p>2. यह है कि विद्वान महाधिवक्ता, हरियाणा ने कानूनी परामर्श में यह कहा कि मैसर्ज सुन्दर मार्केटिंग एसोसिएट को एक क्षतिपूर्ति बंध पत्र (Indemnity Bond) देने के उपरांत जिन शर्तों पर खनन पट्टा दिया गया था उन्हीं शर्तों पर पट्टा दिया जा सकता है ।</p> <p>3. यह है कि सरकार द्वारा मैसर्ज कर्मजीत सिंह एण्ड कम्पनी की 51 प्रतिशत हिस्सेदारी को मैसर्ज सुन्दर मार्केटिंग एसोसिएट के पक्ष में दिनांक 17.06.2015 को लिये गए फैसले एवं इस फैसले को दिनांक 29.09.2016 को वापिस लेने और इस लीज डाडम खान को मैसर्ज सुन्दर मार्केटिंग एसोसिएट द्वारा चलाए जाने में किसी प्रकार का न कोई घोटाला हुआ और न तो सरकार को किसी भी प्रकार के राजस्व की कोई हानि हुई है ।</p>
13.	27.02. 2018	<p>डॉ. हरि चन्द मिद्ढा, विधायक</p>	<p>प्रदेश में पीने के पानी की समस्या बारे ।</p>	<p>Not Admitted</p>

14.	28.02. 2018	श्री जाकिर हुसैन, विधायक	प्रदेश में टीचर एसोसियशन ऑफ मेवात केडर के समस्त शिक्षकों से संबंधित मांगे बारे ।	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 14 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया ।</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य मामला उठा सकते हैं ।
15.	01.03. 2018	श्री अभय सिंह चौटाला, विधायक	इंटरलॉकिंग टाईल्स की खरीद में भ्रष्टाचार बारे ।	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 10 को जोकि श्री परमेन्द्र सिंह दुल, विधायक एवं चार अन्य विधायकगणों के द्वारा समान विषय पर दिया गया था निम्नलिखित तथ्यों के आधार पर पहले ही अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं । <p>इसलिए ध्यानाकर्षण सूचना संख्या 15 को भी ऊपर लिखित तथ्यों के आधार पर अस्वीकार किया गया ।</p>

16.	01.03. 2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री केहर सिंह, विधायक 5. श्री रविन्द्र बलियाला, विधायक 	प्रदेश में बेटियों व महिलाओं के खिलाफ बढ़ रहे घोर अपराध बारे ।	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 2 को जोकि श्रीमती नैना सिंह चौटाला, विधायिका के द्वारा समान विषय पर दिया गया था निम्नलिखित तथ्यों के आधार पर पहले ही अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती । 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं । <p>इसलिए ध्यानाकर्षण सूचना संख्या 16 को भी ऊपर लिखित तथ्यों के आधार पर अस्वीकार किया गया ।</p>
17.	03.03. 2018	Shri Karan Singh Dalal, MLA	Regarding the Government agencies are not purchasing the mustard crop .	Not Admitted
18.	03.03. 2018	Shri Karan Singh Dalal	Regarding Shortcoming in the Scheme "Educated Youth Allowance and Honorarium Scheme-2016".	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.

19.	03.03. 2018	Shri Karan Singh Dalal	Regarding deteriorating condition of law & order in the State.	<p>Short Duration Discussion No. 3 given by Shri Abhay Singh Chautala, MLA and four other MLAs and Short Duration Discussion No. 5 given by Shri Ranbir Singh, MLA and two other MLAs on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. <p>Calling Attention Notice No.19 may be disallowed on the above said grounds.</p>
20.	03.03. 2018	Shri Karan Singh Dalal	Regarding non implementation of PDS system among the Below Poverty Line (BPL).	Not Admitted
21.	03.03. 2018	Shri Karan Singh Dalal	Regarding agitation of Aanganwadi workers and helpers in the State for the last more then 10 days.	<p>Calling Attention Notice No. 6 given by Shri Zakir Hussain, MLA on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. <p>Calling Attention Notice No.21 may be disallowed on the above said grounds.</p>
22.	03.03. 2018	Shri Karan Singh Dalal	Regarding restriction on uncontrollable & devastating High Frequency sound of D.J's occurrence in many Banquet/Marrige Palaces.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.

23.	04.03. 2018	श्रीमती किरण चौधरी, विधायिका	हिसार तथा यमुनानगर में विरोध प्रदर्शन कर रहे किसानों पर लाठीचार्ज करके उनका आंदोलन भंग करने बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 23 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्या मामला उठा सकती हैं ।
24.	04.03. 2018	श्रीमती किरण चौधरी, विधायिका	राज्य में प्रदर्शन कर रहे आंगनबाड़ी, आशा व मिड-डे-मील कर्मचारियों की मांगों के बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 6 जोकि श्री जाकिर हुसैन, विधायक के द्वारा एवं ध्यानाकर्षण सूचना संख्या 21 जो श्री करण सिंह दलाल, विधायक के द्वारा समान विषय पर दिया गया था निम्नलिखित तथ्यों के आधार पर पहले ही अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्या मामला उठा सकती हैं । इसलिए ध्यानाकर्षण सूचना संख्या 24 को भी ऊपर लिखित तथ्यों के आधार पर अस्वीकार किया गया ।
25.	05.03. 2018	1. श्री जाकिर हुसैन, विधायक 2. श्री नसीम अहमद, विधायक	भारी ओलावृष्टि से नूंह हल्के में गेहूँ, सरसों व जौ की फसलों के नुकसान बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 25 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।

26.	05.03.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्री राजदीप फौगाट, विधायक 	सोनीपत नगर निगम के अंतर्गत दर्जनों गांवों में प्रशासनिक व अन्य समस्याओं बारे ।	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 26 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
27.	03.03.2018	Shri Karan Singh Dalal, MLA	Regarding the illegal sale of liquor/Opium/Bhukki/Ganja/Smack drug in the State.	Admitted for 14-03-2018
28.	05.03.2018	श्री परमेन्द्र सिंह दुल, विधायक	जींद हलका जुलाना के किसानों की खरीफ की फसल के चुकसान की भरपाई बारे ।	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 28 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
29.	05.03.2018	श्री परमेन्द्र सिंह दुल, विधायक	जींद जिले के हलका जुलाना के गांव में सरकार द्वारा दिये गये कम मुआवजा बारे ।	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 29 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।

30	05.03. 2018	1. श्री बलवान सिंह दौलतपुरिया, विधायक 2. श्री रविन्द्र बलियाला, विधायक	भूना शुगर मील बंद होने के कारण किसानों को हो रही समस्या बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 30 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
31	05.03. 2018	श्री उमेश अग्रवाल, विधायक	प्रदेश के स्कूलों में बच्चों की सुरक्षा बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 31 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
32.	05.03. 2018	श्रीमती किरण चौधरी, विधायिका	हरियाणा विद्यालय शिक्षा बोर्ड एचटेट परीक्षा दिसम्बर 2017 में किए गए भ्रष्टचार बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 32 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।

33.	06.03. 2018	Shri Jai Parkash, MLA.	Regarding agitation of Anganwadi workers and helpers across the State.	<p>Calling Attention Notice No. 6 given by Shri Zakir Hussain, MLA, Calling Attention Motion No.21 given by Shri Karan Singh Dalal, MLA and Calling Attention Motion No.24 given by Smt. Kiran Chaudhry, MLA on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. <p>Calling Attention Notice No.33 may be disallowed on the above said grounds.</p>
34.	06.03. 2018	<ol style="list-style-type: none"> 1. श्री जाकिर हुसैन, विधायक 2. श्री नसीम अहमद, विधायक 3. श्री केहर सिंह, विधायक 	मेवात फीडर कैनल बनाने बारे ।	<p>माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 34 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।

35.	06.03. 2018	1.Smt. Kiran Choudhry, MLA 2. Shri Karan Dalal, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Lalit Nagar, MLA 5. Shri Anand Singh Dangi, MLA 6. Shri Udai Bhan, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Jaiveer, MLA 9. Dr. Raghuvir Singh Kadian, MLA 10.Shri Jagbir Singh Malik, MLA 11. Shri Jai Tirath, MLA	Regarding rising cases of death due to cancer and cases of Measles Rubella.	Calling Attention Notice No. 4 given by Shri Parminder Singh Dhull, MLA & two other MLAs on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:- <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. Calling Attention Notice No.35 may be disallowed on the above said grounds.
36.	06.03. 2018	1.Smt. Kiran Choudhry, MLA 2. Shri Karan Dalal, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Lalit Nagar, MLA 5. Shri Anand Singh Dangi, MLA 6. Shri Udai Bhan, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Jaiveer, MLA 9. Dr. Raghuvir Singh Kadian, MLA 10.Shri Jagbir Singh Malik, MLA 11. Shri Jai Tirath, MLA	Regarding Toll Plaza at Murthal of National Highway-1 in District Sonipat.	Ruled out of order on the following grounds:- <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.

37.	06.03.2018	<p>1. Smt. Kiran Choudhry, MLA</p> <p>2. Shri Karan Dalal, MLA</p> <p>3. Shri Kuldip Sharma, MLA</p> <p>4. Shri Lalit Nagar, MLA</p> <p>5. Shri Anand Singh Dangi, MLA</p> <p>6. Shri Udai Bhan, MLA</p> <p>7. Smt. Geeta Bhukkal, MLA</p> <p>8. Shri Jaiveer, MLA</p> <p>9. Dr. Raghuvir Singh Kadian, MLA</p> <p>10. Shri Jagbir Singh Malik, MLA</p> <p>11. Shri Jai Tirath, MLA</p>	<p>Regarding agitation of Anganwadi workers and helpers across the State.</p>	<p>Calling Attention Notice No. 6 given by Shri Zakir Hussain, MLA, Calling Attention Motion No.21 given by Shri Karan Singh Dalal, MLA, Calling Attention Motion No.24 given by Smt. Kiran Chaudhry, MLA and Calling Attention Notice No. 33 given by Shri Jai Parkash, MLA on the similar subject has already being disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand. <p>Calling Attention Notice No.37 may be disallowed on the above said grounds.</p>
38.	06.03.2018	<p>1. Smt. Kiran Choudhry, MLA</p> <p>2. Shri Karan Dalal, MLA</p> <p>3. Shri Kuldip Sharma, MLA</p> <p>4. Shri Lalit Nagar, MLA</p> <p>5. Shri Anand Singh Dangi, MLA</p> <p>6. Shri Udai Bhan, MLA</p> <p>7. Smt. Geeta Bhukkal, MLA</p> <p>8. Shri Jaiveer, MLA</p> <p>9. Dr. Raghuvir Singh Kadian, MLA</p> <p>10. Shri Jagbir Singh Malik, MLA</p> <p>11. Shri Jai Tirath, MLA</p>	<p>Regarding non functional of Human Rights Commission in Haryana.</p>	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.

39.	06.03. 2018	<ol style="list-style-type: none"> 1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA 3. Shri Anand Singh Dangi, MLA 4. Shri Udai Bhan, MLA 5. Smt. Geeta Bhukkal, MLA 6. Dr. Raghuvir Singh Kadian, MLA 7. Shri Jagbir Singh Malik, MLA 8. Shri Jai Tirath, MLA 	Regarding Police resorted to lathi-charge on the farmers who had peacefully protested for the implementation of the Swaminathan Commission Report.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.
40.	06.03. 2018	<ol style="list-style-type: none"> 1. Smt. Kiran Choudhry, MLA 2. Shri Karan Dalal, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Lalit Nagar, MLA 5. Shri Anand Singh Dangi, MLA 6. Shri Udai Bhan, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Jaiveer, MLA 9. Dr. Raghuvir Singh Kadian, MLA 10. Shri Jagbir Singh Malik, MLA 11. Shri Jai Tirath, MLA 	Regarding frustration among the farmers of Haryana due to distress sale of the agricultural product particularly the sugar cane.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.

41.	06.03. 2018	श्री परमेन्द्र सिंह दुल, विधायक	एचटेट परीक्षा में भ्रष्टाचार की जांच सम्बन्धी बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 32 जोकि श्रीमती किरण चौधरी, विधायिका के द्वारा समान विषय पर दिया गया था निम्नलिखित तथ्यों के आधार पर पहले ही अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं । इसलिए ध्यानाकर्षण सूचना संख्या 41 को भी ऊपर लिखित तथ्यों के आधार पर अस्वीकार किया गया ।
42.	06.03. 2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री जसविन्द्र सिंह संधु, विधायक 4. श्री केहर सिंह, विधायक 5. श्री राजदीप फौगाट, विधायक	प्रदेश में किसानों को फसल का न्यूनतम समर्थन न देने बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 42 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
43.	06.03. 2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री नसीम अहमद, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री ओम प्रकाश बरवा, विधायक	सरकार द्वारा प्रदेश के विभिन्न विभागों के कर्मचारियों की मांगों को पूरा करवाने बारे।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 43 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं । 4. ध्यानाकर्षण प्रस्ताव किसी एक विषय से संबंधित नहीं है ।

44.	08.03. 2018	श्री रामचन्द्र कम्बोज, विधायक	रानियां हलके में दूधारू पशुओं के मरने पर मुआवजा देने बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 44 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य मामला उठा सकते हैं ।
45.	09.03. 2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री रामचन्द्र कम्बोज, विधायक 5. श्री बलवान सिंह दौलतपुरिया, विधायक 6. प्रो. रविन्द्र बलियाला, विधायक	प्रदेश में युवाओं में नशे की लत बढ़ने बारे ।	Admitted 14-03-2018 clubbed with C.A. No. 27
46.	09.03. 2018	श्री केहर सिंह, विधायक	पलवल शुगर मिल में सीरा उत्पादन के टैंडर में भ्रष्टाचार बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 46 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य मामला उठा सकते हैं ।
47.	12.03. 2018	श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश में बेहतर सिंचाई के प्रबंधन हेतु पुराने खालों के पुनः निर्माण बारे ।	माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 47 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य मामला उठा सकते हैं ।

SHORT DURATION DISCUSSION-73A

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1	20.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री राजदीप फौगाट, विधायक	प्रदेश सरकार से केन्द्र सरकार को रबी और खरीफ की फसलों के लागत मूल्य से 50 प्रतिशत अधिक न्यूनतम समर्थन मूल्य की सिफारिश करने बारे ।	माननीय अध्यक्ष महोदय द्वारा अल्प अवधि संख्या 1 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह विषय राज्य सरकार के मुख्य जिम्मेदारी के भीतर नहीं आता है । 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 4. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्यचर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
2	20.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश में गीता जयंती पर किए गए धन के दुरुपयोग बारे ।	माननीय अध्यक्ष महोदय द्वारा अल्प अवधि चर्चा संख्या 2 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।
3.	20.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री जाकिर हुसैन, विधायक 5. श्री बलवान सिंह दौलतपुरिया, विधायक	प्रदेश में कानून व्यवस्था की बिगड़ती स्थिति बारे ।	माननीय अध्यक्ष महोदय द्वारा अल्प अवधि चर्चा संख्या 3 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं ।

4.	01.03.2018	<ol style="list-style-type: none"> 1. श्री जसविन्द्र सिंह संधु, विधायक 2. श्री रामचन्द्र कम्बोज, विधायक 3. श्री ओम प्रकाश बरवा, विधायक 	<p>प्रदेश सरकार से केन्द्र सरकार को रबी और खरीफ की फसलों के लागत मूल्य से 50 प्रतिशत अधिक न्यूनतम समर्थन मूल्य की सिफारिश करने बारे ।</p>	<p>माननीय अध्यक्ष महोदय के द्वारा अल्प अवधि चर्चा संख्या 1 को जोकि श्री अभय सिंह चौटाला, विधायक एवं चार अन्य विधायकगणों के द्वारा समान विषय पर दिया गया था निम्नलिखित तथ्यों के आधार पर पहले ही अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह विषय राज्य सरकार के मुख्य जिम्मेदारी के भीतर नहीं आता है । 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 4. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं । <p>इसलिए अल्प अवधि चर्चा संख्या 4 को ऊपर लिखित तथ्यों के आधार पर अस्वीकार किया गया ।</p>
5.	01.03.2018	<ol style="list-style-type: none"> 1. श्री रणबीर सिंह, विधायक 2. श्री रामचन्द्र कम्बोज विधायक 3. श्री ओम प्रकाश बरवा, विधायक 	<p>प्रदेश में कानून व्यवस्था की बिगड़ती स्थिति बारे ।</p>	<p>माननीय अध्यक्ष महोदय के द्वारा अल्प अवधि चर्चा संख्या 3 जोकि श्री अभय सिंह चौटाला, विधायक एवं चार अन्य विधायकगणों के द्वारा एवं ध्यानाकर्षण सूचना संख्या 19 जो श्री करण सिंह दलाल, विधायक के द्वारा समान विषय पर दिया गया था निम्नलिखित तथ्यों के आधार पर पहले ही अस्वीकार कर दिया है कि:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्या मामला उठा सकती हैं । <p>इसलिए अल्प अवधि संख्या 5 को भी ऊपर लिखित तथ्यों के आधार पर अस्वीकार किया गया ।</p>

6.	05.03.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री नसीम अहमद, विधायक 3. श्री केहर सिंह, विधायक	प्रदेश में बिजली की चोरी व बिजली मीटरों की खरीद में हुई अनियमितताएं बारे ।	माननीय अध्यक्ष महोदय द्वारा अल्प अवधि संख्या 6 को निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया है कि:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य मामला उठा सकते हैं ।
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STATEMENT MADE BY THE MINISTER

Sr. No.	Date	Made by	Subject matter
1.	14.3.2018	Parliamentary Affairs Minister	Regarding the illegal sale of Liquor/Opium/Bhukki/Smack drugs in the State especially in rural areas.

**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN
THEREON**

Number of speeches made by Ministers/Members							Time taken	
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition				Members of Treasury Benches (Excluding Ministers)	Ministers
			B.S.P.	I.N.C.	INLD	Shiromani Akali Dal		
1	2	3	4	5	6	7	8	9
27	11	5	1	22	27	1	372	218
28.47%	12.63%	5.26%	1.05%	23.07%	28.47%	1.05%	31.31%	18.35%

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
- iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	10
2.	Number of total questions (Starred/Un-starred) received.	549+160=709
3.	Number of Short Notice questions received.	Nil
4.	Total number of sittings at which questions hour was dispensed with/ not held.	Nil
5.	Total number of Members from whom notice were received.	51
6.	Total number of questions to which oral answers were given	62
7.	Largest number of questions orally answered on any one day.	11
8.	Least number of questions orally answered on any one day.	5
9.	Total number of Starred questions converted into Un-starred questions.	Nil
10.	Total number of Un-starred questions replied to	78
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	14
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	33
13.	Total number of statements in replies to questions supplied to the member concerned.	16

QUESTION STATEMENT

No. of Notice received	Admitted	No. referred Back	No. Converted	No. Disallowed	No. Bracket	Number Lapsed	Number Not put	Number Postponed/ Extension	Number answered	Number of Question Deemed to Have been Answered	Sup
549	382	-	-	167	3	222	4	2	158	92	
60	98	-	-	62	-	19	-	1	78	-	
Nil	-	-	-	-	-	-	-	-	-	-	

**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT
PUT\POSTPONED**

DATE	QUESTION TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED/EXTENSION
06-03-2018	1	10	-	2	-
07-03-2018	6	3	2	-	-
08-03-2018	4	4	-	1	-
09-03-2018	3	3	-	-	1
12-03-2018	3	1	1	-	1
13-03-2018	4	2	-	1	-
14-03-2018	4	2	-	-	-
15-03-2018	6	3	-	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45 (1)

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	EXTENSION	TOTAL NUMBER OF QUESTION ORALLY ANSWERED
06-03-2018	-	6	1	7	11	2	-	
07-03-2018	1	8	-	9	11	-	-	
08-03-2018	-	9	2	11	8	1	-	
09-03-2018	7	6	-	13	6	-	1	
12-03-2018	1	13	-	14	5	-	1	
13-03-2018	4	9	-	13	6	1	-	
14-03-2018	1	12	1	14	6	-	-	
15-03-2018	4	6	1	11	9	-	-	

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

EDU	CIVIL AVL.	PWD (B&R)	P.H.E.	HEALT H	IRR.	DEV. & PANCH AYAT	INDS TRAINI NG	AG RI	URBAN LOCAL BODIES	FORES T	TRANS PORT	REVE NUE	SPOR TS	CO-OP	RURA L DEV.
1	-	2	2	2	-	-	-	-	1	-	1	-	-	1	-
2	-	1	-	2	-	1	-	2	2	2	-	-	2	-	-
2	-	1	-	4	1	-	-	1	2	-	-	1	-	1	1
3	-	3	-	3	-	-	1	2	1	-	-	-	2	-	1
3	-	-	1	1	-	-	-	-	2	-	2	1		1	2
4	1	-	2	-	-	-	-	2	2	-		2	2	-	-
2	-	-	2	4	-	-	2	2	1	-	1	-	-	-	-
4	-	4	1	1	-	-	-	2	2	-	-	-	-	1	-

WALK- OUTS

Sr. No.	Date	Member(s) walking out	Reason
1.	6.3.2016	All the Members of the Indian National Congress Party present in the House.	During the Zero Hour, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not to admit their Adjournment Motion on the issue of construction of the S.Y.L. Canal.
2.	6.3.2018	All the Members of the Indian National Lok Dal present in the House.	During the Zero Hour, all the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not to admit their Adjournment Motion on the issue of construction of the S.Y.L. Canal.
3.	6.3.2018	All the Members of the Indian National Congress Party present in the House.	During the discussion on the issue of agitation/demands of the Anganwari Workers/helpers, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not satisfied with the reply given by the Urban Local Bodies Minister and Chief Minister in this regard.
4.	7.3.2018	All the Members of the Indian National Congress Party, except Shri Karan Singh Dalal and Smt. Geeta Bhukkal, present in the House	During the Zero Hour, all the Members of the Indian National Congress Party, except Shri Karan Singh Dalal and Smt. Geeta Bhukkal, present in the House staged a walk out as protest against not to admit their Calling Attention Notice regarding frustration amongst the farmers of Haryana due to distress sale of agricultural products, particularly the sugarcane.
5.	8.3.2018	All the Members of the Indian National Lok Dal present in the House.	<p>During the discussion of the Governor's Address and voting on the motion of thanks:-</p> <p>(i) All the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not being satisfied with the reply of the Chief Minister over the issues of farmers,</p> <p>(ii) All the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not being satisfied with the reply of the Chief Minister over the issue of law and order situation which they alleged was going from bad to worse.</p>

6.	13.3.2018	Shri Parminder Singh Dhull and Shri Makhal Lal Singla, Members from the Indian National Lok Dal.	Shri Parminder Singh Dhull and Shri Makhal Lal Singla, Members from the Indian National Lok Dal staged a walk out as a protest against not calling the named Members of their party.
7.	13.3.2018	All the Members of the Indian National Congress Party present in the House.	A little later, the Members of the Indian National Congress Party also staged a walk out as a protest against not taking the resignation from Shri Bharat Bhushan Bharti, Chairman, H.S.S.C. over the issue of alleged bribe.

**APPENDIX
BULLETINS**

(Containing brief record of the sitting of the Thirteenth Vidhan Sabha held during the 11th
(March) Session, 2018)

**BULLETIN NO. 1
Monday, the 5th March, 2018**

(From 3.24 P.M. to 4.01 P.M.)

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 5th March, 2018 at 2.00 PM, under Article 176 (1) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

II. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Atma Singh Gill, former Member of Parliament.
2. Chaudhary Manphul Singh, former Deputy Speaker of Haryana Legislative Assembly.
3. Shri Phool Chand, former Minister of State.
4. Chaudhary Ishar Singh Saini, former Member of Haryana Legislative Assembly.
5. Shri Pardeep Kumar Chaudhary, former Member of Haryana Legislative Assembly.
6. Smt. Veena Chhibber, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others.

and spoke for 13 minutes. He also added the names of Shri Mukesh Saini, S.P.O. on duty R/o village Sirsa Kheri Distt. Jind and Smt. Gian Kaur M/o Sardar Nishan Singh, Former Member of Haryana Legislative Assembly, Dr. Yash Gulati, Shri Jai Narain Kaushik, Dr. Madan Verma R/o Kurukshetra and First Noor awardees of Haryana Dr. Harish Chander Verma, Renowned Hindi Litterateurs in the above list and the same were agreed to.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for one minute.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for a while.

Shri Karan Singh Dalal, M.L.A. also spoke and made a suggestion that the name of Smt. Shashi Devi, M/o Justice Surya Kant, Judge, Punjab & Haryana High Court may also be added in the above list and the same was agreed to.

The Parliamentary Affairs Minister also spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. RAISING THE MATTER OF AGITATION/DEMANDS OF ANGANWARI WORKERS/HELPERS

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of agitation/demands of Anganwari Workers/Helpers and demanded that Government should look into the matter immediately. The Speaker assured the Member that he can raise this matter tomorrow.

IV. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Shri Anand Singh Dangi, M.L.A.
3. Smt. Santosh Chauhan Sarwan, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2016, August, 2016 and October, 2017 have since been assented to by the *President/ Governor:-

MARCH SESSION, 2016

The Contract Labour (Regulation and Abolition) Haryana Amendment Bill, 2016

AUGUST SESSION, 2016

The Haryana Private Universities (Second Amendment) Bill, 2016.

OCTOBER SESSION 2017

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017.
2. The Haryana Municipal (Second Amendment) Bill, 2017
3. The Haryana Municipal Corporation (Second Amendment) Bill, 2017
4. The Indian Stamp (Haryana Second Amendment) Bill, 2017.
5. The Haryana Vishwakarma Skill University (Amendment) Bill, 2017
6. The Gurugram Metropolitan Development Authority Bill, 2017.
7. The Haryana Settlement of Outstanding Dues Bill, 2017.
8. The Haryana Appropriation (No. 3) Bill, 2017.
9. The Haryana Private Universities (Second Amendment) Bill, 2017
10. The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017.

V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Monday, the 5th March, 2018 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Monday, the 5th March, 2018 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

On Thursday, 8th March, 2018 the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and Second sitting of the Assembly shall meet at 3.00 P.M. and adjourn at 7.00 P.M. without question being put.

The Committee further recommends that on Monday, the 12th March, 2018 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

The Committee, after some discussion, further recommends that the Business on 5th March, 2018 to 9th March, 2018 and 12th March, 2018 to 15th March, 2018 be transacted by the Sabha as under :-

<p>THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 5TH MARCH, 2018</p>	<ol style="list-style-type: none"> 1. Laying a copy of the Governor's Address on the Table of the House. 2. Obituary References. 3. Presentation and adoption of First Report of the Business Advisory Committee. 4. Papers to be laid/re-laid on the Table of the House. 5. Presentation of Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.
<p>TUESDAY, THE 6TH MARCH, 2018 (10.00 A.M.)</p>	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule-121. 3. General Discussion on Governor's Address.
<p>WEDNESDAY, THE 7TH MARCH, 2018 (10.00 A.M.)</p>	<ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of General Discussion on Governor's Address.
<p>THURSDAY, THE 8TH MARCH, 2018 (10.00 A.M.) 1ST Sitting</p>	<ol style="list-style-type: none"> 1. Questions Hour. 2. Non-official Business.

THURSDAY, THE 8 TH MARCH, 2018 (3.00 P.M.) 2 ND Sitting	<ol style="list-style-type: none"> 1. Resumption of General Discussion on Governor's Address and Voting on Motion of Thanks. 2. Presentation, Discussion and Voting on Supplementary Estimates (2nd Installment) for the year 2017-2018.
FRIDAY, THE 9 TH MARCH, 2018 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Presentation of Budget Estimates for the year 2018-2019.
SATURDAY, THE 10 TH MARCH, 2018	<ol style="list-style-type: none"> 1. HOLIDAY
SUNDAY, THE 11 TH MARCH, 2018	<ol style="list-style-type: none"> 2. HOLIDAY
MONDAY, THE 12 TH MARCH, 2018 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. General Discussion on Budget Estimates for the year 2018-2019. 3. Presentation of Reports of the Assembly Committees. 4. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Installment) for the year 2017-2018. 5. Legislative Business.
TUESDAY, THE 13 TH MARCH, 2018 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of General Discussion on Budget Estimates for the year 2018-2019.
WEDNESDAY, THE 14 TH MARCH, 2018 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Papers to be laid if any. 3. Resumption of General Discussion on Budget Estimates for the year 2018-2019 and reply by the Finance Minister on Budget Estimates for the year 2018-2019 and Voting on Demands for Grants for the year 2018-2019.
THURSDAY, THE 15 TH MARCH, 2018 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule 15 regarding Non-stop sitting. 3. Motion under Rule 16 regarding adjournment of the Sabha sine-die. 4. Papers to be laid, if any. 5. Presentation of Reports of the Assembly Committees. 6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2018-2019. 7. Legislative Business. 8. Any other Business".

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Karan Singh Dalal, a Member of the Indian National Congress Party spoke for one minute.

The motion was put and carried.

VI. NOTICE OF CALLING ATTENTION MOTIONS

When enquired, the Speaker informed-

- (i) That her Calling Attention Motion No. 24 given notice of by Smt. Kiran Choudhry, M.L.A. regarding the demands of Anganwari workers, Asha and Mid day meal workers is under consideration.
- (ii) That his Calling Attention Motion No. 21 given notice of by Shri Karan Singh Dalal, M.L.A. regarding the agitation of Anganwari workers/helpers is under consideration.

VI. PAPERS LAID/ RE-LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. No. 1 & 92 to 149 and re-laid Sr.No.2 to 91 on the Table of the House.

VII. (i) PRESENTATION OF FOURTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, MLA against Shri Kehar Singh, MLA for misleading the House on 25th October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each “Rehriwalas” in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 6th March, 2018.

CHANDIGARH
The 5th March, 2018.

SECRETARY

BULLETIN NO. 2
Tuesday, the 6th March, 2018

(From 10.00 A.M. to 2.46 P.M.)

When the House assembled, Shri Gian Chand Gupta, M.L.A., a Member of the Panel of the Chairpersons was on the Chair.

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11	2	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 24

II. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2018-2019 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2018-2019, keeping in view the proportionate strength of various parties/groups in the House.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party spoke for a while.

Shri Abhay Singh Chautala, Shri Parminder Singh Dhull and Shri Hari Chand Midha, Members from the Indian National Lok Dal also spoke for a while.

The motion was put and carried.

III. NOTICE OF ADJOURNMENT MOTIONS/CALLING ATTENTION MOTION.

When enquired, the Speaker informed-

- (iii) that his Calling Attention Motion No. 21 given notice of by Shri Karan Singh Dalal, M.L.A. regarding the agitation of Anganwari workers/helpers is under consideration.
- (iv) that her Adjournment Motion No. 05 given notice of by Smt. Kiran Choudhry and other Members of her party regarding the construction of S.Y.L. Canal is disallowed.
- (v) that his Adjournment Motion No. 01 given notice of by Shri Abhay Singh Chautala and other Members of his party regarding the construction of S.Y.L. Canal, Dadupur Nalvi Canal and to arrange/supply the water in Mewat Canal Feeder is disallowed.

Shri Abhay Singh Chautala, Leader of the Opposition urged the Speaker that the issue of the S.Y.L. Canal is very important and life line for the people of the Haryana, so this matter should be discussed in the House first and the rest of the business may be taken up thereafter. The Speaker asked the Members that he had disallowed the Adjournment Motion as the matter was sub-judice . He further asked him that he can speak on this issue at the time of discussion on the Governor's Address. The Members of the Indian National Lok Dal were continuously speaking on this issue and even they stood up on their seats and started to raise the slogans. Shri Abhay Singh Chautala came into the well of the House and argued with the Speaker over the above said issue and demanded that the Speaker should reconsider his decision.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party also raised her Adjournment Motion regarding the construction of the S.Y.L. Canal and requested the Speaker that her Adjournment Motion must be admitted for

discussion. The Speaker asked her that she can speak on this issue at the time of discussion on the Governor's Address.

The Speaker further informed the House that discussion on Governor's Address will take place now and he called upon Dr. Abhe Singh Yadav, M.L.A. to speak on the Governor's Address but the Members of the Indian National Lok Dal and Indian National Congress Party strongly objected it and they continuously demanded the discussion on their Adjournment Motion over the issue of S.Y.L. Canal. Even the Members of the Indian National Congress Party trooped in the well of the House and argued with the Speaker and demanded that the Speaker should reconsider his decision. The Speaker again requested the Members to take their seats but they did not do so.

The Members of the Indian National Congress Party and the Indian National Lok Dal continuously disrupted the proceedings of the House. The Speaker again requested the Members to take their seats. He also quoted the contents of the book 'Kaul & Shakdhar' in which discussion on Adjournment Motion generally is not allowed at the time of discussion on the President's Address/ Governor's Address & the discussion on General Budget.

IV. WALK OUTS

- (i) During the Zero Hour, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not to admit their Adjournment Motion on the issue of construction of the S.Y.L. Canal.
- (ii) During the Zero Hour, all the Members of the Indian National Lok Dal present in the House also staged a walk out as a protest against not to admit their Adjournment Motion on the issue of construction of the S.Y.L. Canal.

V. RAISING THE MATTER IN REGARD TO THE ALLEGED CERTAIN DEROGATORY REMARKS MADE BY SHRI SUBHASH BARALA, M.L.A. AGAINST SHRI OM PARKASH BARWA, M.L.A.

When the Members of the Indian National Lok Dal were walking out, Shri Abhay Singh Chautala, Leader of the Opposition alleged that Shri Subhash Barala, M.L.A. has made certain derogatory remarks against Shri Om Parkash Barwa, M.L.A. and demanded that Shri Subhash Barala should apologize for this act but the Members of the Treasury Benches strongly objected it and said that no

derogatory remarks have made by Shri Subhash Barala against Shri Om Parkash Barwa, M.L.A.. Shri Subhash Barala, M.L.A. also categorically denied the same. Several Members of the Treasury Benches also alleged that Shri Abhay Singh Chautala had made certain derogatory remarks against some Members of the Treasury Benches so he should apologize from the Members of the Treasury Benches as well as of the House.

After hearing the views from both the sides, the Speaker ordered that such type of derogatory remarks may be deleted from the proceedings of the House and no Member will use such type of objectionable words to each other in the House.

VI. RAISING THE MATTER OF GOLD MEDALIST MISS MANU BHAKAR.

Shri Karan Singh Dalal, a Member of the Indian National Congress Party raised the matter of I.S.S.F. World Cup Gold Medalist in shooting Miss Manu Bhakar R/o Village Gorla, District Jhajjar. He further demanded that atleast an amount of Rs. Five Crore should be given to her and a congratulatory Resolution should be passed in the House.

VII. RAISING THE MATTER OF AGITATION/DEMANDS OF ANGANWARI WORKERS/HELPERS.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter of agitation/demands of Anganwari workers/helpers and sought the fate of her Calling Attention Motion in this regard. The Speaker informed the House that her Calling Attention Motion is under consideration and he further allowed the discussion on this issue and fixed the time for the same. Thereafter, Smt. Kiran Choudhry, Smt. Geeta Bhukkal, M.L.As. and Shri Abhay Singh Chautala, Leader of the Opposition spoke on this issue.

The Urban Local Bodies Minister replied in this regard.

The Finance Minister also spoke on this issue.

The Chief Minister also intervened and clarified the position in this regard.

VIII. WELCOME TO THE FORMER MINISTER OF THE HARYANA VIDHAN SABHA.

The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Bhim Sen Mehta, former Minister of the Haryana Vidhan Sabha, who was sitting in the V.I.P's Gallery to witness the proceedings of the House.

IX. WALK OUT

During the discussion on the issue of agitation/demands of the Anganwari Workers/helpers, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not satisfied with the reply given by the Urban Local Bodies Minister and Chief Minister in this regard.

X. DISCUSSION ON GOVERNOR'S ADDRESS

Dr. Abhe Singh Yadav, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 5th March, 2018 at 2.00 P.M.’.”

and spoke for 27 minutes.

Shri Gian Chand Gupta, MLA, seconded the motion and spoke for 22 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition spoke for 67 minutes.

Shri Gian Chand Gupta, M.L.A. a Member from the Panel of the Chairpersons occupied the Chair from 10.00 A.M. to 10.37. A.M. and from 2.32 P.M. to 2.35 P.M.

The Deputy Speaker occupied the Chair from 12.48 P.M. to 2.32 P.M. and 2.35 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 2.00 P.M. for 30 minutes.
- (ii) At 2.30 P.M. for 15 minutes.
- (iii) At 2.45 P.M. for 05 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 7th March, 2018.

CHANDIGARH
The 6th March, 2018.

SECRETARY

BULLETIN NO. 3**Wednesday, the 7th March, 2018**

(From 10.00 A.M. to 2.05 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11	-	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 20

II. WELCOME TO THE TEACHERS AND STUDENTS OF THE PARTAP PUBLIC SCHOOL, JUNDLA, DISTRICT KARNAL.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed the Teachers and Students of the Partap Public School, Jundla, District Karnal, who were sitting in the Visitor's Gallery to witness the proceedings of the House.

III. INTIMATION REGARDING UPGRADITION OF TWO SCHOOLS IN ATELI CONSTITUNCY.

During the Question Hour, the Education Minister informed the House that two schools namely Government High School, Nangal Mohanpur and Government High School, Kheri Khanti in the Ateli Constituency will be upgraded into Senior Secondary Schools during coming academic session.

IV. NOTICES OF CALLING ATTENTION MOTIONS.

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Notices given notices of by them, the Speaker informed them that those were either admitted or disallowed or

under consideration. The Speaker further asked the Members that they can raise their issues at the time of discussion on the Governor's Address.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party insisted that his party Members' Calling Attention Notices regarding frustration amongst the farmers of Haryana due to distress sale of agricultural products, particularly the sugarcane, must be admitted as this issue is very serious in nature for the farmers. The Speaker asked him that he can also raise this issue at the time of discussion on the Governor's Address.

The Agriculture Minister clarified the position in this regard.

V. WALK OUT

During the Zero Hour, all the Members of the Indian National Congress Party, except Shri Karan Singh Dalal and Smt. Geeta Bhukkal, present in the House staged a walk out as a protest against not to admit their Calling Attention Notice regarding frustration amongst the farmers of Haryana due to distress sale of agricultural products, particularly the sugarcane.

VI. MOTION UNDER RULE 30

The Parliamentary Affairs Minister moved –

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 8th March, 2018 (1st Sitting).

The motion was put and carried.

Shri Karan Singh Dalal and Smt. Geeta Bhukkal, Members from the Indian National Congress Party spoke for a while on this issue.

The Health Minister and the Parliamentary Affairs Minister also spoke on this issue.

The Speaker further informed the House that discussion on Governor's Address will be taken place tomorrow in the first sitting of the House.

The Motion was put and carried.

VII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers at Sr. No. 1 & 2 on the Table of the House.

VIII. RAISING THE MATTER OF GOLD MEDALIST MISS MANU BHAKAR.

Shri Karan Singh Dalal, a Member of the Indian National Congress Party raised the matter of I.S.S.F. World Cup Gold Medalist in shooting Miss Manu Bhakar R/o Village Gorla, District Jhajjar. He further demanded that a congratulatory Resolution should be passed in the House.

IX. RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS

Discussion on the Governor's Address was resumed.

Shri Subhash Barala, Smt. Latika Sharma, Shri Mool Chand Sharma and Sardar Bakhshish Singh Virk, Members from the Treasury Benches, spoke for 30, 15, 14 and 18 minutes respectively.

Shri Kuldip Sharma and Shri Karan Singh Dalal, Members from the Indian National Congress Party, spoke for 42 and 15 minutes respectively.

Shri Jai Parkash, an Independent Member, spoke for 15 minutes.

Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party, spoke for 15 minutes.

The Finance Minister also spoke for 1 minute.

X. WELCOME TO FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

During the discussion on Governor's Address, the Parliamentary Affairs Minister on behalf of the House welcomed Shri Banta Ram Balmiki, former Member of Haryana Vidhan Sabha, who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the Chair from 11.58 A.M. to 1.08 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 2.00 P.M. for 5 minutes.

The Sabha then adjourned till 10.00 A.M. on Thursday, the 8th March, 2018 (1st Sitting).

CHANDIGARH
The 7th March, 2018.

SECRETARY

BULLETIN NO. 4**Thursday, the 8th March, 2018 (1st Sitting)**

(From 10.00 A.M. to 2.02 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	08	01	-	21

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 07

II. WELCOME TO THE FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ram Phal Chidana, former Member of Haryana Vidhan Sabha, who was sitting in the VIP's Gallery to witness the proceedings of the House.

III. WELCOME TO THE SARPANCHES OF INDRI BLOCK, DISTRICT KARNAL.

After the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed the 85 Sarpanches of Indri Block, District Karnal, who were sitting in the Visitor's Gallery to witness the proceedings of the House.

IV. NOTICES OF CALLING ATTENTION MOTIONS.

When some Members sought the fate of their Calling Attention Notices given notices of by them, the Speaker informed them that those were either disallowed or under consideration. The Speaker further asked the

Members that they can raise their issues at the time of discussion on the Governor's Address.

Shri Ram Chand Kamboj, a Member from the Indian National Lok Dal raised his Calling Attention Notice regarding non granting compensation of died cattles and stated that cattle keepers (Pashupalak) did not get the compensation for their died cattles in his Constituency so far. He demanded that Government should look into the matter and compensation should be given to them.

The Agriculture Minister assured the Member that he will inquire the matter and if they did not get the compensation so far, it will be given to the concerned cattle keepers.

V. RAISING THE VARIOUS MATTERS

During the Zero Hour:

- (i) Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter regarding some objectionable remarks made by Shri Vijay Desai, Minister of Goa Government about the Haryana State. He further demanded that a Condemnation Resolution may be passed against him by this House.

The Parliamentary Affairs Minister stated that he himself and the Chief Minister have talked to the Chief Minister of Goa in this regard and thereafter Shri Vijay Desai apologized for his statement.

The Transport Minister also clarified the position in this regard.

- (ii) Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter regarding providing less compensation of acquired land in his Julana Constituency, District Jind and demanded that Government should look into the matter and equal compensation should be given to the farmers of Jind District as has been given to the farmers of Rohtak District as well as other Districts.

The Parliamentary Affairs Minister asked the Member to give in writing in this regard and Government will inquire the whole matter.

- (iii) Smt. Naina Singh Chautala, a Member from the Indian National Lok Dal raised the matter regarding opening the Blood Bank in Dabwali. She also raised the matter of already existing Monument in Dabwali, District Sirsa, which was constructed in the memory of the fire victims. She further demanded that a Blood Bank should be opened in

Dabwali and already existing monument should be taken over by the Government. She further demanded that the balance compensation should be given to the family members of the persons who died in the Dabwali fire tragedy.

The Health Minister assured the Member that if any suitable building is available then Government can open the Blood Bank in Dabwali.

- (iv) Shri Kehar Singh, a Member from the Indian National Lok Dal raised the matter of misappropriation of funds during the Panchayat Elections in Hathin Block, District Palwal and demanded that action should be taken against the defaulters.

He also raised the matter of Palwal Sugar Mill and stated that floating of tenders of the molaises in the Palwal Sugar Mill has not been made properly so he demanded that re-tendering for the same may be made.

VI. WELCOME TO THE MUNICIPAL COUNCILORS OF MAHENDERGARH

After the Zero Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed the Municipal Councilors of Mahendergarh who were sitting in the Visitor's Gallery to witness the proceedings of the House.

VII. CONGRATULATIONS TO ALL THE WOMEN/GIRLS ON THE EVE OF INTERNATIONAL WOMEN'S DAY.

Shri Aseem Goel, a Member from the Treasury Benches congratulated all the women/girls on the eve of International Women's day.

Smt. Naina Singh Chautala, a Member of the Indian National Lok Dal spoke in this regard.

VIII. RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS

Discussion on the Governor's Address was resumed.

Dr. Pawan Saini, Shri Ghan Shyam Dass and Smt. Seema Trikha, Members from the Treasury Benches, spoke for 33, 09 and 20 minutes, respectively.

Shri Udai Bhan and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 22 and 32 minutes, respectively.

Shri Zakir Hussain, Smt. Naina Singh Chautala and Dr. Hari Chand Midha, Members from the Indian National Lok Dal, spoke for 20 and 14 and 02 minutes, respectively.

The Health Minister also spoke for 01 minute.

IX. WELCOME TO THE FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

During the discussion on Governor's Address, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ishwar Singh Palaka, former Member of Haryana Vidhan Sabha, who was sitting in the VIP's Gallery to witness the proceedings of the House.

X. INTIMATION FOR THE MEDIA PERSONS

The Speaker directed the media persons, who cover the Proceedings of the Haryana Vidhan Sabha Session that they must do their work in good manner otherwise the Haryana Vidhan Sabha Office will be bound to take action according to the Rules of Haryana Vidhan Sabha.

XI. INTIMATION REGARDING THE LETTER GIVEN BY SHRI PARMINDER SINGH DULL IN REGARD TO LESS COMPENSATION FOR THE ACQUIRED LAND OF FARMERS IN JULANA CONSTITUENCY.

The Speaker informed Shri Parminder Singh Dhull, M.L.A. that in reference to his letter dated 8.3.2018 address to him regarding less compensation for the acquired land of farmers in Julana Constituency for the National Highway No. 352, has sent to the Parliamentary Affairs Minister for further necessary action. He also stated that the concerned department has been asked to send the action taking report to him.

The Deputy Speaker occupied the Chair from 12.11 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the sitting of the House at 2.00 P.M. for 2 minutes.

The Sabha then adjourned till 3.00 P.M. on Thursday, the 8th March, 2018 (2nd Sitting).

CHANDIGARH
The 8th March, 2018.

SECRETARY

BULLETIN NO. 5**Thursday, the 8th March, 2018 (2nd Sitting)**

(From 03.00 P.M. to 7.33 P.M.)

I. RAISING THE MATTER IN REGARD TO THE CERTAIN DEROGATORY REMARKS MADE BY SHRI SUBHASH BARALA, M.L.A. AGAINST LATE CHAUDHARY DEVI LAL, FORMER DEPUTY PRIME MINISTER OF INDIA & FORMER CHIEF MINISTER OF HARYANA AND CHAUDHARY OM PARKASH CHAUTALA, FORMER CHIEF MINISTER OF HARYANA.

When the House assembled, Shri Abhay Singh Chautala, Leader of the Opposition raised the matter in regard to the certain derogatory remarks made by Shri Subhash Barala, M.L.A. against Late Chaudhary Devi Lal, Former Deputy Prime Minister of India & Former Chief Minister of Haryana and Chaudhary Om Parkash Chautala, Former Chief Minister of Haryana, during the discussion of the Governor's Address yesterday. He further demanded that Shri Subhash Barala should apologize for this act but Shri Subhash Barala, M.L.A. categorically denied the same. There were heated exchanges from both sides over this issue.

After hearing the views from both the sides, the Speaker ordered that such type of derogatory remarks may be deleted from the proceedings of the House.

II. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON THE MOTION OF THANKS

Discussion on the Governor's Address was resumed.

Shri Shyam Singh Rana and Shri Om Parkash Yadav, Members from the Treasury Benches, spoke for 18 and 19 minutes, respectively.

Shri Lalit Nagar, a Member from the Indian National Congress Party spoke for 19 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition spoke for 38 minutes.

The Chief Minister, by way of reply, spoke for 150 minutes.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply

grateful to the Governor for the Address which he has been pleased to deliver to the House on the 5th March, 2018 at 2.00 PM'.”

Motion was put and carried.

III. WALK OUT

During the discussion of the Governor's Address and voting on the motion of thanks:-

- (i) All the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not being satisfied with the reply of the Chief Minister over the issues of farmers,

- (ii) All the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not being satisfied with the reply of the Chief Minister over the issue of law and order situation which they alleged was going from bad to worse.

IV. CONGRATULATIONS TO ALL THE WOMEN/GIRLS ON THE OCCASION OF INTERNATIONAL WOMEN'S DAY.

During the discussion of the Governor's Address and voting on the motion of thanks, the Chief Minister congratulated all the women/girls on the International Women's day. He further announced four schemes for the welfare of girls/women also.

He also congratulated Miss Manu Bhakar for winning Gold Medals in shooting in I.S.S.F. World Cup Championship recently.

He further informed the House that the Prime Minister of India has launched National Nutrition Mission - 2022 to provide the best nutrition to new borns and women at Jhunjhnu in Rajasthan.

V. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2017-2018 (SECOND INSTALMENT)

The Finance Minister presented the Supplementary Estimates for the Year 2017-2018 (Second Instalment).

VI. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE

Smt. Prem Lata, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2017-2018 (Second Instalment).

VII. DISCUSSION AND VOTING ON THE DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2017-2018 (SECOND INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants

According to previous practice and in order to save the time of the House, the demands on the order paper (Nos.2 & 3, 6, 8 & 9, 13, 15, 17, 22, 24 to 27, 33, 39, 40 to 42 and 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand number on which they wish to raise discussion.

Shri Karan Singh Dalal, a Member of the Indian National Congress Party spoke for 4 minutes.

The Minister of State for Cooperation also clarified his position.

Demand Nos. 2 & 3 were put together and carried.

Demand No. 6 was put and carried.

Demand Nos. 8 & 9 were put together and carried.

Demand No. 13 was put and carried.

Demand No. 15 was put and carried.

Demand No. 17 was put and carried.

Demand No. 22 was put and carried.

Demand No. 24 to 27 were put together and carried.

Demand No. 33 was put and carried.

Demand No. 39 was put and carried.

Demand No. 40 to 42 were put together and carried.

Demand No. 45 was put and carried.

The Deputy Speaker occupied the Chair from 5.49 P.M. to 6.13 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:

- (i) At 7.00 P.M. for 30 minutes.
- (ii) At 7.30 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Friday, the 9th March, 2018.

CHANDIGARH
The 8th March, 2018.

SECRETARY

BULLETIN NO. 6**Friday, the 09th March, 2018**

(From 10:00 A.M. to 12.38 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	-	-	15

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 06

II WELCOME TO THE TEACHERS AND STUDENTS OF VARIOUS D.A.V. SCHOOLS OF DISTRICT KURUKSHETRA, PARDHAN, SOUTHALL GURUDWARA, LONDON, PRESIDENT, BHARTIYA JANATA PARTY, CHANDIGARH, PRESIDENT, YUVA MORCHA, BHARTIYA JANATAPARTY, CHANDIGARH AND DELEGATION OF STUDENTS OF ARCHITECTURE OF ISRAEL.

During the Question Hour:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed the Teachers and Students of the various D.A.V. Schools, District Kurukshetra, who were sitting in the Visitor's Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed the Sardar Malhi ji, Pardhan, Southall Gurudwara, London, U.K., who was sitting in the VIP's Gallery to witness the proceedings of the House.
- (iii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Sanjay Tondon, President, Bhartiya Janata Party, Chandigarh, Shri Gourav Goel, President, Yuva Morcha,

- (iv) Bhartiya Janata Party, Chandigarh and a group of students of Architecture of Israel, who were sitting in the VIP's Gallery to witness the proceedings of the House.

III. PRESENTATION OF BUDGET ESTIMATES FOR THE YEAR 2018-19

The Finance Minister presented the Budget Estimates for the Year 2018-19.

IV. INSTRUCTIONS REGARDING PROVIDING THE SOFT COPIES OF THE BUDGET ESTIMATES AND PROVIDING OF THE BILLS IN ADVANCE.

The Deputy Speaker directed the Finance Minister to give instructions to his Department to provide more soft copies instead of hard copies of the Budget Estimates as well as other documents related to the Budget.

The Finance Department assured the House that he will look into the matter.

She further gave directions for all the Departments to provide the copies of the Bills 5 days before from the presentation of the Bill in the House so that the Members can go through the Bills well in time otherwise no bill will be entertained as per the orders of the Hon'ble Speaker.

The Deputy Speaker occupied the Chair from 11.54 A.M. to till the adjournment of the sitting.

The Sabha then adjourned till 02.00 P.M. on Monday, 12th March, 2018.

CHANDIGARH

SECRETARY

The 09th March, 2018.

BULLETIN NO. 7**Monday, the 12th March, 2018**

(From 02:00 P.M. to 5.43 P.M.)

1. WELCOME TO THE FORMER MINISTERS OF HARYANA AND FORMER MEMBERS OF THE HARYANA VIDHAN SABHA.

At the outset, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Subhash Katyal, Shri Bhagi Ram, Former Ministers of Haryana and Shri Rambir Singh and Shri Nafe Singh Rathee, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

II. QUESTIONS

(c) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	05	--	-	08

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(d) Unstarred: 07

III. WELCOME TO THE PROFESSORS AND STUDENTS OF SANATAN DHARAM COLLEGE (LAHORE), AMBALA CANTT.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed the Professors and students of Sanatan Dharam College (Lahore), Ambala Cantt., who were sitting in the visitors' Gallery to witness the proceedings of the House.

IV. RAISING THE MATTER IN REGARD TO NOT REPLYING THE STARRED QUESTION NO. 2507 REGARDING NANDISHALA FOUNDATION CENTRES.

During the Question Hour, Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter in regard to her Starred Question No. 2507 regarding Nandishala Foundation Centres. She stated that her question was listed today but a reply was not tabled and asked the Speaker as to why my above said question had not been replied. The Speaker asked the Member that the Government had sought more time for the reply of this question and it would be taken up once the reply is received from the Government.

V. RAISING THE MATTER IN REGRAD TO NOT REPLYING THE STARRED QUESTION NO. 2490 REGARDING CRITERIA OF RECRUITMENT ON OUTSOURCING BASIS AND THE MATTER OF RESERVATION UNDER OUTSOURCING JOBS.

During the Question Hour, when the Speaker called upon Smt. Naina Singh Chautala, M.L.A. to raise her Starred Question No. 2417, Shri Ranbir Gangwa objected it and asked the Speaker as to why my question No. 2490 has not been replied. The Speaker asked the Member that the Government had sought more time for the reply of this question and it would be taken up once the reply is received from the Government. The Speaker also asked the Member that the reply of this question was very lengthy so the extension has been sought by the concerned Minister for this question. Shri Abhay Singh Chautala, Leader of the Opposition also supported his party Member. He further pointed out that if the concerned Minister was not prepared with his answer, he should be given half an hour to draft his reply. He further stated that when the Chief Minister has already announced that Government will give the benefit of reservation to the SCs/BCs candidates in the recruitment on outsources basis, then why it is not possible to give the reply of this question.

The Speaker informed the Members that the extensions to the Government for finalization the reply had being given under the rules. Such extensions have also been giving during the previous Governments also from time to time.

The Chief Minister also clarified his position and stated that the reply of this Starred Question No. 2490 was too lengthy hence sufficient time was required to collect the information from various departments and districts. He further assured the House that the matter of reservation policy under outsourcing jobs is under consideration of the Government but the Members from the Indian National Lok Dal and Indian National Congress Party were not satisfied with the reply given by

the Chief Minister. Even the Members of the Indian National Lok Dal trooped into the well of the House and started to argue with the Speaker over this issue.

After hearing the views from both the sides over this issue, the Speaker gave the Government a week's time to compile the replies of the Starred Question Nos. 2507 and 2490.

VI. INTRODUCTION OF THE NOMINATED CANDIDATE FOR THE ELECTION OF RAJYA SABHA.

The Chief Minister informed the House that Bhartiya Janata Party has nominated Lt. Gen.(Retd.) Dr. D.P.Vats for the election of Rajya Sabha seat.

VII. RAISING THE MATTER OF AN ADJOURNMENT MOTION REGARDING ALLEGED BRIBE GIVEN BY SHRI ASHOK SINGLA, PRADHAN, MUNICIPAL COMMITTEE, PEHOWA, DISTRICT, KURUKSHETRA/ADJOURNEMENT OF THE SITTINGS.

Shri Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal raised the matter of his Adjournment Motion regarding alleged bribe given by Shri Ashok Singla, Pradhan, Minicipal Committee, Pehowa, District, Kurukshetra and wanted to seek the fate of the same. The Speaker asked the Member that his Adjournment Motion has been received at 1.51 P.M. whereas it should have been received before 1.00 P.M. He further informed the House that as per Rules, such type of Adjournment Motions should be received one hour prior to the assembling of the House, so it has been disallowed.

Shri Jaswinder Singh Sandhu objected it and further stated that it is a very serious matter of corruption as two audio clips had been viral in social media. He further pointed out that it had been alleged in the audio that bribe of Rs. 45 Lacs has been taken by Shri Sushant Bharti on behalf of his father Shri Bharat Bhushan Bharti, Chairman, HSSC for ensuring appointments in the Pehowa Municipal Committee. He further demanded that Shri Bharat Bhushan Bharti should be made to resign immediately, an FIR should be lodged against the defaulters and then an inquiry should be conducted. There were lot of interruptions in the House over this issue. The Chief Minister intervened and clarified the position in this regard. He further assured the House that an inquiry would be conducted into the authenticity of the two audio clips and if somebody is found conspirator then action would be taken against them. But the Members of the Indian National Lok Dal and the Indian National Congress Party were not satisfied with the assurance given by the

Chief Minister. They continuously insisted their demand and obstructed the proceedings of the House. The Speaker again requested the Members not to obstruct the proceedings of the House but they did not do so. The Members of the Indian National Lok Dal insisted that the Chief Minister should disclose who would conduct the inquiry in this case ? Even they trooped into the well of the House and continued to press on their demand. They also started to raise the slogans. Shri Abhay Singh Chautala, Leader of the Opposition demanded that a CBI inquiry should be initiated in this matter. The Speaker again requested the Members to take their seats but they did not pay any heed to the requests of the Speaker. There was a uproar in the House.

On finding uproar in the House, the Speaker adjourned the Sitting of the House at 3.23 P.M. for 20 minutes.

The House then adjourned at 3.23 P.M. and re-assembled at 3.43 P.M.

When the House is re-assembled, the Deputy Speaker was on the Chair and she again adjourned the sitting of the House at 3.43 P.M. for 30 minutes.

The House then adjourned at 3.43 P.M. and re-assembled at 4.13 P.M.

VIII. NAMING OF THE MEMBERS

When the House re-assembled, the Members of the Indian National Lok Dal and the Indian National Congress Party again raised the above said issue. The Speaker asked the Members to take their seats as the Chief Minister has already assured the House to take action against the defaulters in this regard. But the Members did not satisfy and continued to insist on their demand. The Members of the Indian National Congress Party demanded that a Committee of Haryana Vidhan Sabha should be constituted to enquire this issue. The Chief Minister again assured the House that inquiry would be conducted impartial. Even the Members of the Opposition Parties again trooped into the well of the House and started to raise the slogans. In spite of having been asked by the Speaker time and again to take their seats, they did not do so. The Speaker asked them not to interrupt the proceedings of the House otherwise he will be bound to name them. But they continued to argue with the Speaker over this issue. The Speaker then named Sardar Jaswinder Singh Sandhu, a Member of the Indian National Lok Dal and asked him to withdraw from the House. On his not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms, with the aid of the

Watch and Ward Staff, took the said Member out of the House on the orders of the Speaker,

A little later, the other Members of the Indian National Lok Dal present in the House again insisted their demand vociferously and interrupted the proceedings of the House. The Speaker repeatedly requested them to take their seats but they continued to obstruct the proceedings of the House. However, the Speaker warned them but they did not pay any heed to the requests of the Speaker. The Speaker then named S/Shri Abhay Singh Chautala, Anoop Dhanak, Balwan Singh Daulatpuria, Hari Chand Midha, Kehar Singh, Makhan Lal Singla, Naseem Ahmed, Om Parkash Barwa, Parminder Singh Dhull, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliala, Ved Narang and Zakir Hussain, Members of the Indian National Lok Dal and asked them to withdraw from the House. On their not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms, with the aid of the Watch and Ward Staff, took the said Members out of the House on the orders of the Speaker,

After some time, the Members of the Indian National Congress Party also again raised the above said issue and demanded that Shri Bharat Bhushan Bharti, Chairman, HSSC, should be made to resign, an FIR should be lodged against the defaulters and then an inquiry should be conducted. The Speaker asked the Members that the Chief Minister has already given an assurance in this matter, so they should take their seats. But the Members did not satisfy and continued to insist their demand. Even they trooped into the well of the House and raised the slogans. In spite of having been asked by the Speaker time and again to take their seats, they did not do so. The Speaker again asked them not to interrupt the proceedings of the House, otherwise he will be bound to name them. But they continued to argue with the Speaker over this issue. The Speaker then named S/Shri/Smt. Anand Singh Dangi, Geeta Bhukkal, Jagbir Singh Malik, Jai Tirath, Jaiveer Singh, Karan Singh Dalal, Kiran Choudhry, Kuldip Sharma, Lalit Nagar, Dr. Raghuvir Singh Kadian, Shakuntala Khatak, Sri Krishan and Udai Bhan, Members of the Indian National Congress Party and asked them to withdraw from the House. On their not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms, with the aid of the Watch and Ward Staff, took the said Members out of the House on the orders of the Speaker.

IX. RAISING THE MATTER REGARDING COLLAPSING OF BRIDGE ON GURUGRAM CANAL IN BALLABHGARH CONSTITUENCY.

Shri Mool Chand Sharma, a Member from the Treasury Benches raised the matter regarding collapsing of Bridge on Gurugram Canal in Ballabhgarh Constituency. He further stated that this bridge was constructed during the regime of the previous Congress Government so he demanded that an inquiry should be conducted in this regard and this bridge may be re-constructed immediately so that public may not suffer.

X. GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2018-19

General discussion on the Budget Estimates for the Year 2018-19 was taken place.

Shri Aseem Goel, a Member from the Treasury Benches, spoke for 16 minutes.

XI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 1) Bill, 2018

At 5.26 P.M., the Finance Minister introduced the Haryana Appropriation (No. 1) Bill, 2018 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018.

At 5.29 P.M., the Health Minister introduced the Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018 and moved-

That the Haryana Clinical Establishments (Registration and Regulation) Adoption Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 3 of Clause 1, Sub-Clause 2 of Clause 1, Clause 2, Clause 3, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018.

At 5.31 P.M., the Parliamentary Affairs Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018 and moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Motor Vehicles (Haryana Amendment) Bill, 2018.

At 5.34 P.M., the Transport Minister introduced the Motor Vehicles (Haryana Amendment) Bill, 2018 and moved-

That the Motor Vehicles (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018.

At 5.36 P.M., the Parliamentary Affairs Minister introduced the Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018 and moved-

That the Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Private Universities (Amendment) Bill, 2018.

At 5.38 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2018 and moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018.

At 5.40 P.M., the Transport Minister introduced the Haryana Motor Vehicles Taxation (Amendment) Bill, 2018 and moved-

That the Haryana Motor Vehicles Taxation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 7 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried

XII. DEFERMENT OF THE DISCUSSION ON GENERAL BUDGET.

On a suggestion made by the Agriculture Minister, the Speaker with the sense of the House, announced that the further discussion on General Budget will be taken up tomorrow i.e. 13th March, 2018.

The Sabha then adjourned till 10.00 A.M. on Tuesday the 13th March, 2018.

CHANDIGARH
The 12th March, 2018.

SECRETARY

BULLETIN NO. 8**Tuesday, the 13th March, 2018**

(From 10:00 A.M. to 2.40 P.M.)

1. INTIMATION REGARDING PROVIDING THE BAGS TO THE MEMBERS FOR KEEPING THE BUDGET RELATED DOCUMENTS

At the outset, the Finance Minister informed the House that the Government has decided to provide the bags to the Members for keeping the budget related documents as the matter was raised by some Members earlier in the House. He further stated that the bags have been laid on the tables of the respected Members in House.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	07	01	-	13

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 05

III. WELCOME TO THE PRESIDENT OF INDIAN NATIONAL LOK DAL AND FORMER CHIEF PARLIAMENTARY SECRETARY.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ashok Kumar Arora, President of Indian National Lok Dal and Shri Rampal Majra, former Chief Parliamentary Secretary, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

IV. MESSAGE FROM THE GOVERNOR

The Speaker read out the message received from the Governor in respect of the motion of thanks passed by the Haryana Vidhan Sabha on the 8th March, 2018

conveying his sincere thanks to the Hon'ble Members of the Haryana Vidhan Sabha.

V. RAISING THE VARIOUS MATTERS/ADJOURNMENT OF THE SITTINGS:

- (i) During the Zero Hour, Shri Gian Chand Gupta and several other Members including Ministers from the Treasury Benches raised the matter of the Judgment of the Hon'ble Supreme Court dated 12.03.2018 regarding acquisition of 688 Acres of Land in Manesar (Gurugram) during the tenure of Shri Bhupinder Singh Hooda's Government. They created ruckus by waving copies of several Newspapers in which the above said judgment report was showed. They demanded that the former Chief Minister Shri Bhupinder Singh Hooda should be arrested in the light of the judgment of the Supreme Court and also demanded the discussion on this issue.

The Members of the Indian National Congress Party strongly objected it and stated that the judgment of the Supreme Court cannot be discussed in the House. The Speaker informed the Members that if any matter is sub-judice, it cannot be discussed in the House but when the judgment of Supreme Court has come, it can be discussed in the House.

The Chief Minister read out some portion of the judgment of the Hon'ble Supreme Court and further announced in the House that after the Supreme Court's orders, the Government has decided to hand over the cases of Uddar Gagan land Rohtak District and acquisition of land of three villages namely Nangal, Aterna and Sersa of Sonapat District to the C.B.I. for inquiry.

Shri Abhay Singh Chautala, Leader of the Opposition stated that during the last three years, the Government did not take any action on the Charge Sheet containing 400 pages which was given by his party against the former Chief Minister Shri Bhupinder Singh Hooda.

Shri Abhay Singh Chautala also raised the matter of the two leaked audio clips. He further stated that the clean chit had already been given to Shri Bharat Bhushan Bharti, Chairman, H.S.S.C by the Chief Minister, yesterday. He demanded that an FIR should be lodged against the

defaulters and this matter may be referred to the C.B.I. for inquiry. The Chief Minister clarified that he has not given any clean chit to anyone. He further stated that during the last three years of his Government no complaint has been received against the working of the HSSC. But the Members of the Indian National Lok Dal were not satisfied with the clarification made by the Chief Minister. There were disruptions in the House over this issue. The Speaker asked the Members of the Indian National Lok Dal not to obstruct the proceedings of the House but they continued to speak without the permission of the Chair. Shri Abhay Singh Chautala wanted to know from the Government as to whether the Government will enquire into this matter from the CBI or not ? The Chief Minister informed the House that the Director General, Vigilance would enquire into this matter and action would be taken on the basis of his report. Shri Abhay Singh Chautala further stated that when the clean chit has already been given to Shri Bharat Bhushan Bharti by the Chief Minister yesterday then how, the D.G., Vigilance would be able to enquire into this matter properly. The Members of the Indian National Lok Dal trooped into the Well of the House and started to arguing with the Speaker over this issue. The Speaker again requested the Members to take their seats but they did not pay any heed to these requests of the Speaker. Shri Abhay Singh Chautala demanded that the proceedings of the House dated 12.3.2018 in which the clean chit had been given by the Chief Minister, may be shown to the Members in the House so that the position may be clear. There was a uproar in the House.

On finding uproar in the House, the Speaker adjourned the Sitting of the House at 12.26 P.M. for 15 minutes.

The House then adjourned at 12.26 P.M. and re-assembled at 12.41 P.M.

When the House was re-assembled, the Speaker again adjourned the sitting of the House at 12.41 P.M. for 15 minutes.

The House then adjourned at 12.41 P.M. and re-assembled at 12.56 P.M.

VI. NAMING OF THE MEMBERS

When the House re-assembled, the Speaker read out the some portion of the House proceedings dated 12.3.2018 relating to the above said issue and informed the House that no clean chit had been given by the Chief Minister yesterday. But Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal again raised this issue. The Speaker asked the Member to take his seat as the Chief Minister has already assured the House in this regard. Even the Members of the Indian National Lok Dal again trooped into the Well of the House and started arguing with the Speaker. In spite of having been asked by the Speaker time and again to take their seats but they did not do so. The Speaker asked them not to interrupt the proceedings of the House otherwise he will be bound to name them. But they continued to arguing with the Speaker over this issue. The Speaker then named Sardar Jaswinder Singh Sandhu and Shri Abhay Singh Chautala, the Members of the Indian National Lok Dal and asked them to withdraw from the House but they did not do so.

A little later, the other Members of the Indian National Lok Dal present in the House again insisted their demand vociferously and interrupted the proceedings of the House. The Speaker repeatedly requested them to take their seats but they continued to obstruct the proceedings of the House. However, the Speaker warned them but they did not pay any heed to the requests of the Speaker. The Speaker then named S/Shri Anoop Dhanak, Balwan Singh Daulatpuria, Hari Chand Midha, Kehar Singh, Naseem Ahmed, Om Parkash Barwa, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliala, Ved Narang and Zakir Hussain, Members of the Indian National Lok Dal and asked them to withdraw from the House. On their not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms, with the aid of the Watch and Ward Staff, took the said Members out of the House on the orders of the Speaker.

VII. REQUEST FOR CALLING BACK THE NAMING MEMBERS OF INDIAN NATIONAL LOK DAL

After naming the some Members of the Indian National Lok Dal, Shri Parminder Singh Dhull, M.L.A. requested the Speaker that the named Members of

the Indian National Lok Dal may be called back in the House so that they can participate in the discussion of the General Budget.

VIII. WALK OUTS

- (i) Shri Parminder Singh Dhull and Shri Makhan Lal Singla, Members from the Indian National Lok Dal staged a walk out as a protest against not calling the named Members of their party.
- (ii) A little later, the Members of the Indian National Congress Party also staged a walk out as a protest against not taking the resignation from Shri Bharat Bhushan Bharti, Chairman, H.S.S.C. over the issue of alleged bribe.

IX. SUSPENSION OF THE MEMBERS

The Parliamentary Affairs Minister condemned the conduct and behavior of the Members of the Indian National Lok Dal. Thereafter, he moved-

that S/Shri Abhay Singh Chautala, Anoop Dhanak, Balwan Singh Daulatpuria, Hari Chand Midha, Sardar Jaswinder Singh Sandhu, Kehar Singh, Naseem Ahmed, Om Parkash Barwa, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliara, Ved Narang and Zakir Hussain be suspended from the service of the House for their misconduct, most irresponsible behaviour unbecoming of the members of this august House and their grossly disorderly conduct in the House for the remainder sittings of the present Session.

The motion was put and carried.

X. WELCOME TO THE TEACHERS AND STUDENTS OF HIMACHAL COLLEGE OF LAW, KALA AMB/ CHAIRMAN AND COUNCILORS OF MUNICIPAL COMMITTEE, ASSANDH, KARNAL AND PRESIDENT OF SARPANCH ASSOCIATION AND OTHER SARPANCHES, NISSING BLOCK/ MASTER KUNAL YADAV, A GOOGLE BOY/ SHRI KHURSHID ALAM, AN EDUCATIONIST / PROFESSORS AND STUDENTS OF THE GOVERNMENT WOMEN COLLEGE, SECTOR 14, PANCHKULA/ LAW STUDENTS OF THE PANJAB UNIVERSITY, CHANDIGARH AND FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

During the Zero Hour:-

- (i) the Parliamentary Affairs Minister, on behalf of the House, welcomed the teachers and students of Himachal College of Law, Kala Amb,

who were sitting in the visitors' Gallery to witness the proceedings of the House.

- (ii) the Parliamentary Affairs Minister, on behalf of the House, welcomed Chairman and Councilors of Municipal Committee, Assandh, Karnal and President of Sarpanch Association and other Sarpanches, Nissing Block, who were sitting in the visitors' Gallery to witness the proceedings of the House.
- (iii) the Parliamentary Affairs Minister, on behalf of the House, welcomed Master Kunal Yadav, Google Boy S/o Shri Sanjay Yadav and Shri Khurshid Alam, an Educationist in London, who were sitting in the visitors' Gallery to witness the proceedings of the House.
- (iv) the Parliamentary Affairs Minister, on behalf of the House, welcomed to the Professors and Students of the Government Women College, Sector 14, Panchkula and Law Students of Panjab University, Chandigarh, who were sitting in the visitors' Gallery to witness the proceedings of the House.
- (v) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Banta Ram Balmiki, former Member of the Haryana Vidhan Sabha, who was sitting in the V.I.P's Gallery to witness the proceedings of the House.

XI. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2018-19

General discussion on the Budget Estimates for the Year 2018-19 was resumed.

Dr. Kamal Gupta, a Member from the Treasury Benches, spoke for 35 minutes.

Dr. Raghuvir Singh Kadian, a Member from Indian National Congress Party, spoke for 39 minutes.

The Deputy Speaker occupied the Chair from 02.04 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House as under:

- (i) At 2.00 P.M. for 20 minutes.
- (ii) At 2.20 P.M. for 10 minutes.
- (iii) At 2.30 P.M. for 05 minutes.
- (iv) At 2.35 P.M. for 05 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 14th March, 2018.

CHANDIGARH
The 13th March, 2018.

SECRETARY

BULLETIN NO. 09**Wednesday, the 14th March, 2018**

(From 10.00 A.M. to 5.57 P.M.)

I. WELCOME TO THE MEMBER OF LEGISLATIVE COUNCIL, JAMMU & KASHMIR.

At the outset, the Parliamentary Affairs Minister welcomed Sardar Charanjit Singh Khalsa, Member of Legislative Council, Jammu & Kashmir, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

II. REQUEST FOR CALLING BACK THE SUSPENDED MEMBERS OF THE INDIAN NATIONAL LOK DAL.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal requested the Speaker that the suspended members of his party may be called back in the House so that they could also participate in the discussion on general Budget and other issues. Smt. Kiran Choudhry, Leader of the Congress Legislature Party also supported the views expressed by Shri Parminder Singh Dhull, M.L.A.

The Parliamentary Affairs Minister also requested the Speaker that the suspended Members may be called back in the House.

III. REVOCATION OF DECISION ON THE SUSPENDED MEMBERS OF INDIAN NATIONAL LOK DAL.

On the suggestion made by the Parliamentary Affairs Minister, the Speaker, after taking the sense of the House, revoked his earlier decision of suspended Members of the Indian National Lok Dal.

IV. QUESTIONS

(e) Starred:

Total No. the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	--	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(f) Unstarred: 06

V. WELCOME TO THE H.E. AMBASSADOR OF NORWAY/PROFESSORS AND STUDENTS OF GOVERNMENT WOMEN COLLEGE, REWARI.

During the Question Hour:-

(i) the Parliamentary Affairs Minister welcomed H.E Nils Ragnar Camsvaag, Ambassador of Norway who was sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

(ii) the Parliamentary Affairs Minister welcomed the Professors and students of Government Women College, Rewari, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

VI. RAISING THE MATTER IN REGARD TO NON-SUPPLY OF REPLY OF STARRED QUESTION NO. 2279 REGARDING DECLARATION OF ASSETS BY MINISTERS.

During the Question Hour, Shri Karan Singh Dalal, a Member from Indian National Congress Party raised the matter in regard to non-supply of reply of Starred Question No. 2279 regarding declaration of assets by Ministers which was listed on 7th March, 2018. He wanted to seek the reply of this question. The Speaker asked the Member that the reply of the same has already been sent to his official residence.

VII. RAISING THE MATTER REGARDING THE CUT MOTIONS.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party wanted to know the fate of cut motions given of by him and Shri Kuldip Sharma, M.L.A. on the Budget Estimates. The Speaker informed him that the same has been disallowed because it should have been received two days prior.

VIII. OBITUARY REFERENCES

The Chief Minister made references to the deaths of 9 brave soldiers of the Central Reserve Police Force who lost their lives in a Naxal Attack in Sukma District of Chhattisgarh on 13th March, 2018. He also mentioned the name of Assistant Commandant Gajender Singh of Village Kharak Kalan, District Bhiwani, who lost his life in above said attack and spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed by the Chief Minister and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

IX. NOTICES OF THE CALLING ATTENTION MOTIONS/ RAISING THE VARIOUS MATTERS.

Shri Abhay Singh Chautala, Leader of the Opposition wanted to know the fate of Calling Attention Motions given notices of by his party Members on various matters. The Speaker asked the Members that they can raise such type of issues at the time of discussion on the General Budget Estimates.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party wanted to know the fate of his Calling Attention Notice given notice of by him regarding deficiencies in education youth allowance and honorarium scheme-2016.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter regarding the demands of Guest Teachers of Haryana State and demanded that the Government should look into the matter.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal wanted to know the fate of his Calling Attention Notice given notice of by him regarding prevention and treatment of cancer disease in Haryana State. The Speaker informed him that the same has been disallowed but Shri Parminder Singh Dhull, M.L.A. requested that the Government should look into the matter seriously.

The Health Minister clarified the position in this regard.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal wanted to know the fate of his Calling Attention Notice given notice of by him regarding demands of the extension lecturers and urged that the wages should be given to them on the basis of equal work equal pay. The Speaker informed him that the same has been disallowed. Shri Parminder Singh Dhull also raised the demands of the employees of Police Department and demanded that pay scales should be given to them on the pattern of Punjab Government. He also raised the matter of less pay scales of the employees of Haryana Vidhan Sabha in comparison to the

Punjab Vidhan Sabha. The Speaker asked the Member that he can raise his such type of issues at the time of discussion on the General Budget Estimates.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter regarding opening of Sainik school in Village Matanhale in District Jhajjar and demanded that Government should look into the matter seriously as this matter is pending for the last 15 years.

The Parliamentary Affairs Minister assured the Member that a meeting has been fixed with the Defence Minister in which the Government will raise this issue on priority basis.

Smt. Naina Singh Chautala, M.L.A. also raised the matter regarding non-procurement of Mustard crop in Dabwali, District Sirsa and demanded that the Government should look into the matter.

The Agriculture Minister stated that he has received her letter yesterday and an order has been passed in this regard.

Shri Jai Tirath Dahiya, M.L.A. raised the matter regarding construction of underpass on Kundli-Manesar-Palwal Express Highway in Village Badhkhalsa, District Sonapat.

Shri Ranbir Gangwa, M.L.A. raised the matter regarding the agitation of farmers in regard to canal water and demanded that Government should look into the matter.

The Agriculture Minister assured the Member that the Government is serious about this issue and is working on this.

Shri Tek Chand Sharma, an Independent Member raised the matter regarding the polluted water in Yamuna river from Okhla Barrage, which is supplied to the areas of Mewat, Palwal, Faridabad Districts and some parts of Gurugram district for irrigation. Shri Zakir Hussain, Shri Kehar Singh, Shri Naseem Ahmed, Shri Udai Bhan, Shri Lalit Nagar, Shri Karan Singh Dalal, Shri Mool Chand Sharma and Shri Tejpal Tanwar also supported the views expressed by Shri Tek Chand Sharma, M.L.A. and alleged that polluted water of Yamuna river is supplied in their areas too. They strongly demanded that the Government should look into the matter seriously.

The Agriculture Minister clarified the position and stated that all the Members of the various political parties should pressurize the Delhi Government as this matter is related to the Delhi Government also. The Chief Minister also intervened in this matter and stated that this issue is very serious in nature so the Government has decided to constitute a Committee of the Members of the Districts Palwal, Faridabad, Mewat and Gurugram under the Chairmanship of the Agriculture Minister Shri Om Parkash Dhankhar. This Committee will approach the Central Government and the Delhi Government over the supply of polluted water in the above said Districts

X. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding the illegal sale of Liquor/Opium/Bhukki/Smack drugs in the State especially in rural areas.

The Speaker informed the House that he had received a Calling Attention Notice No. 27 given notice of by Shri Karan Singh Dalal, M.L.A. regarding the illegal sale of Liquor/Opium/Bhukki/Smack drugs in the State especially in rural areas and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 45 given notice of by Shri Abhay Singh Chautala and 5 other M.L.As. (Shri Jaswinder Singh Sandhu, Shri Parminder Singh Dhull, Shri Ram Chand Kamboj, Shri Balwan Singh Daulatpuria and Shri Ravinder Singh Baliara) on the similar subject which has been clubbed with Calling Attention Notice No. 27. They can raise their supplementaries.

He asked Karan Singh Dalal, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

The Parliamentary Affairs Minister then made a statement.

XI. NOTICES OF THE CALLING ATTENTION MOTION/RAISING THE VARIOUS MATTERS.

When enquired the Speaker informed the House that he had received a Calling Attention Notice from Shri Karan Singh Dalal, M.L.A. regarding playing D.J. in loud sound in the Marriage Palaces/Banquet Halls situated alongwith National Highways/State Highways and the same has been disallowed.

Shri Parminder Singh Dhull, M.L.A. has raised the matter of manhandling by Shri Iqbal Singh, Inspector of Chandigarh Police during the Budget Session in the premises of Haryana Vidhan Sabha and demanded that the action may be taken against him as it is the matter of breach of privilege of a Member. The speaker informed him that a clarification has been sought from the Government in this regard.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of drum (Dhol) carried by Shri Parminder Singh Dhull, M.L.A. in the Vidhan Sabha premises but he was not allowed to enter with it and it has been taken by the

security persons. He requested the Speaker that if any Member comes with drum (Dhol) in the premises of Haryana Vidhan Sabha, he should be allowed for the same. The Speaker informed the Member that he had already announced that it will not be allowed to bring the drum or any other such type of items in the premises of Haryana Vidhan Sabha.

XII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. No. 1 to 13 on the Table of the House.

XIII. RESUMPTION OF GENERAL DISCUSSION AND REPLY BY THE FINANCE MINISTER ON THE BUDGET ESTIMATES FOR THE YEAR 2018-19

General discussion on the Budget Estimates for the Year 2018-19 was resumed.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, who had spoken for 39 minutes, was on his legs when the House was adjourned, resumed his speech and spoke for 08 minutes.

Smt. Kiran Choudhry, Shri Jai Tirath, Shri Jagbir Singh Malik, Smt. Shakuntla Khatak, Shri Karan Singh Dalal and Shri Anand Singh Dangi, Members from the Indian National Congress Party, spoke for 33, 06, 08, 09, 07 and 08 minutes, respectively.

Shri Mahipal Dhanda, Shri Bikram Yadav, Shri Harvinder Kalyan, Shri Tejpal Tanwar, Shri Bhagwan Dass Kabir Panthi, Shri Balwant Singh, Shri Ghan Shyam Dass, Shri Bakhshish Singh Virk, Smt. Bimla Chaudhary, Smt. Seema Trikha, Shri Randhir Singh Kapriwas, Shri Ghanshyam Saraf, Smt. Prem Lata and Shri Kulwant Ram Bazigar, Members from the Treasury Benches, spoke for 23, 07, 04, 05, 07, 04, 05, 04, 02, 04, 11, 08, 07 and 05 minutes, respectively.

Shri Abhay Singh Chautala, Shri Jaswinder Singh Sandhu, Shri Naseem Ahmed, Shri Hari Chand Midha, Shri Ranbir Ganwa, Shri Kehar Singh, Shri Ravinder Baliyala, Smt. Naina Singh Chautala, Shri Om Parkash Barwa, Shri Parminder Singh Dhull, Shri Ram Chand Kamboj, Shri Balwan Singh Daulatpuria, Shri Anoop Dhanak, Shri Pirthi Singh, Shri Ved Narang and Shri Rajdeep Singh Phogat, spoke for 32, 06, 06, 01, 06, 05, 06, 07, 05, 07, 05, 05, 05, 04, 02 and 02 minutes, respectively.

Shri Jasbir Deswal and Shri Jai Parkash, Independent Members, spoke for 08 and 05 minutes, respectively.

Shri Balkaur Singh Kalanwali, a Member from the Shiromani Akali Dal, spoke for 06 minutes.

The Finance Minister by way of reply, spoke for 38 minutes.

IVX. RAISING THE MATTER OF LAND SCAM IN BAHADURGARH.

During the discussion on General Budget Estimates, Shri Abhay Singh Chautala, Leader of the Opposition raised the matter regarding the land scam in Bahadurgarh. He stated that a local BJP leader has encroached the valuable land of PWD and Local Bodies Department. He further demanded that action should be taken against him.

Shri Naresh Kaushik a Member from the Treasury Benches objected it. There were heated exchanges between Shri Abhay Singh Chautala and Shri Naresh Kaushik over this issue.

The Finance Minister assured the Member that the Government will inquire into this matter impartially.

XV. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET FOR THE YEAR 2018-19

As per past practice and to save the time of the House, all the demands for grants (Nos.1 to 45) on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand number on which they wish to raise discussion while speaking.

No Member rose to speak.

Demand Nos.1 to 45 were put together and carried.

The Speaker/Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 2.00 P.M. for 1 Hour.
- (ii) At 3.00 P.M. for 1 Hour.
- (iii) At 4.00 P.M. for 30 Minutes.
- (iv) At 4.30 P.M. for 30 Minutes.
- (v) At 5.00 P.M. for 30 Minutes.
- (vi) At 5.30 P.M. for 20 Minutes.
- (vii) At 5.50 P.M. for 10 Minutes.

The Deputy Speaker occupied the Chair from 12:30 P.M. to 1:36 P.M. and from 4:11 P.M. to 4:50 P.M.

The Sabha then adjourned till 10.00 A.M. on Thursday, the 15th March, 2018.

CHANDIGARH
The 14th March, 2018.

SECRETARY

BULLETIN NO. 10
Thursday, the 15th March, 2018

(From 10:00 A.M. to 2.23 P.M.)

II. WELCOME TO THE FORMER MINISTER OF HARYANA.

At the outset, the Parliamentary Affairs Minister welcomed Shri Ran Singh Maan, former Minister of Haryana, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	9		-	30

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 04

III. CONGRATULATIONS ON THE BIRTHDAY OF THE HEALTH MINISTER SHRI ANIL VIJ.

During the Question Hour, the Parliamentary Affairs Minister congratulated the Health Minister Shri Anil Vij on his birthday.

IV. WELCOME TO THE PROFESSORS AND STUDENTS OF D.A.V.COLLEGE, SADHAURA, DISTRICT YAMUNANAGAR.

During the Question Hour, the Parliamentary Affairs Minister welcomed the Professors and Students of D.A.V. College, Sadhaura, District Yamunanagar, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

V. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VI. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers at Sr. No. 1 & 2 on the Table of the House.

VIII. RAISING THE VARIOUS MATTERS

Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal raised the matter of kidnapping and murder of three children of Sarsa village in his constituency on 19th November, 2017 and demanded that the C.B.I. inquiry should be conducted in this matter.

He further raised the another matter of murder of two children of Jhansa village in his Constituency and also demanded that the C.B.I. inquiry should be conducted in this regard also.

Shri Ravinder Baliyala, a Member from the Indian National Lok Dal raised the matter regarding working of HSSC. He further stated that the day when the Panchkula violence was happened, three employees of the HSSC were working in the office. He alleged that these employees were tempering with the OMR Sheets. He further demanded that the inquiry should be conducted in this regard.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter regarding non procurement of mustard crop in Haryana particularly in the areas of jui and Tosham in District Bhiwani. She further demanded that concerned Minister should pass the order to the department for purchasing the mustard crop so that the farmers may not suffer.

The Agriculture Minister assured the House that the Government will purchase the whole mustard crop of the farmers.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter of various irregularities committed in the Haryana Board of School Education. Smt. Kiran Choudhry, M.L.A. also supported the views expressed by Shri Parminder Singh Dhull.

The Education Minister clarified the position in this regard and assured the House that if any evidence will be provided then the Government is ready to pass an order for vigilance probe.

Shri Parminder Singh Dhull raised the matter of corruption/scam in the areas of Palwal, Hisar, Nuh and Jind Districts of DHBVN. He demanded from the Government that a vigilance probe should be made in this regard.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the issue of connectivity of Palwal Aligarh Road with Kundli-Gajiabad-Palwal Express Highway. A letter has already been written by the Chief Minister to Shri Nitin Gadkari, Union Surface Transport Minister over this issue but the reply has not received so far, so he demanded that the meeting with Shri Nitin Gadkari should be fixed as early as possible so that the people may not suffer.

The Parliamentary Affairs Minister informed the House that the Government hopes that the meeting will be held before 25th March, 2018.

Shri Balwan Singh Daulatpuria, a Member from the Indian National Lok Dal raised the matter of transfers of 154 Guest Teachers in his constituency and demanded that these Guest Teachers must be given the postings in their home districts only.

The Parliamentary Affairs Minister asked the Member to provide the list of these Guest Teachers so that the Government can look into the matter.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of the demands of the extension Lecturers and demanded that the Government should look into the matter seriously.

The Parliamentary Affairs Minister clarified the position in this regard.

Shri Parminder Singh Dhull, M.L.A. raised the matter of demands of contractual employees of the State and demanded that the wages should be given to them on the pattern of equal work and equal pay as the Supreme Court has already passed an order in this regard.

Shri Ram Chand Kamboj, a Member from the Indian National Lok Dal raised the matter of transfer policy of PGTs who had joined in May, 2017 and demanded that the Government should look into the matter in this regard.

IX. WELCOME TO THE FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

During the Zero Hour, the Parliamentary Affairs Minister welcomed Shri Jagjit Singh Sangwan, former Member of Haryana Vidhan Sabha, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

X. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

- (i) The Chairperson (Smt. Santosh Chauhan Sarwan) of the Committee on Subordinate Legislation presented the Forty Sixth Report of the Committee on Subordinate Legislation for the year 2017-2018.
- (ii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Fifth Report of the Committee on Public Accounts for the year 2017-2018 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2013 on Social, General and Economic Sectors (Non-Public Sectors Undertakings), State Finance and Revenue Sector.
- (iii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Sixth Report of the Committee on Public Accounts for the year 2017-2018 on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16.
- (iv) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Seventh Report of the Committee on Public Accounts for the year 2017-2018 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2015 on Social, General and Economic Sectors (Non-Public Sectors Undertakings) and State Finances.
- (v) The Chairperson (Shri Parminder Singh Dhull) of the Committee on Government Assurances presented the Forty Seventh Report of the Committee on Government Assurances for the year 2017-2018.
- (vi) The Chairperson (Shri Ghan Shyam Dass) of the Committee on Petitions presented the Eighth Report of the Committee on Petitions for the year 2017-2018.
- (vii) The Chairperson (Shri Mool Chand Sharma) of the Committee on Public Undertakings presented the Sixty Fourth Report of the Committee on Public Undertakings for the year 2017-2018 on the report of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 31st March, 2013 and 2014.

- (viii) The Chairperson (Smt. Prem Lata) of the Committee on Estimates presented the Forty Sixth Report of the Committee on Estimates for the year 2017-2018 on the Budget Estimates for 2016-2017 Industries and Commerce Department.
- (ix) The Chairperson (Shri Balwant Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty First Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018 on reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes in Social Welfare Department, Education Department, Local Bodies Department, P.W. (B &R) Department and Health Department and action taken by the Government on recommendations contained in its Fortieth Report.
- (x) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Eleventh Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2017-2018 Report on the Audit and Inspection Notes on the Accounts of Zila Parishad, Sonipat for the period from April, 2015 to March, 2016 and Panchyat Samiti, Ambala-I for the period from April, 2013 to March, 2016 Audited by the Director, Local Audit, Haryana.
- (xi) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Twelfth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2017-2018 Report on the Audit and Inspection Notes on the Accounts of Municipal Corporation, Panipat, Municipal Corporation, Ambala and Municipal Corporation, Palwal for the period from April, 2015 to March, 2016 Audited by the Director, Local Audit, Haryana.
- (xii) The Chairperson (Shri Umesh Aggarwal) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Third Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2017-2018 on Education and Health Services Department.
- (xiii) Shri Kulwant Ram Bazigar, a Member of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Fifth Report of the Committee on Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2017-18.

XI. WELCOME TO THE PROFESSOR AND STUDENTS OF DR. B.R. AMBEDKAR COLLEGE, KAITHAL.

During the presentation of the Reports of Committees, the Parliamentary Affairs Minister welcomed the Professor and Students of Dr. B.R. Ambedkar College, Kaithal, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

XII. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 2) Bill, 2018

At 11:35 A.M., the Finance Minister introduced the Haryana Appropriation (No. 2) Bill, 2018 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Shri Zakir Hussain, a Member from the Indian National Lok Dal, spoke for 1 minute.

The motion was put and carried.

2. The Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018.

At 11:38. A. M. the Education Minister introduced the Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018 and moved-

That the Maharishi Balmiki Sanskrit University, Kaithal Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, was put and carried.

Clauses 2 to 35 were put together and carried.

The Schedule, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister by way of reply, spoke for 1 minute.

The Education Minister moved-

That the Bill be passed.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The motion was put and carried.

3. The Haryana State Higher Education Council Bill, 2018.

At 11:41 A.M., the Education Minister introduced the Haryana State Higher Education Council Bill, 2018 and moved-

That the Haryana State Higher Education Council Bill be taken into consideration at once.

Shri Ravinder Baliala, a Member from the Indian National Lok Dal, spoke for 5 minutes.

Smt. Geeta Bhukkal and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party, spoke for 3 minutes and for a while respectively.

The Education Minister by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 25 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018.

At 11:56 A.M., the Parliamentary Affairs Minister introduced the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018 and moved-

That the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. University of Health Sciences, Karnal (Amendment) Bill, 2018.

At 11:59 A.M., the Health Minister introduced the University of Health Sciences, Karnal (Amendment) Bill, 2018 and moved-

That University of Health Sciences, Karnal (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal a Member from the Indian National Congress Party, spoke for 1 minute.

The Health Minister by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018.

At 12:04 P.M., the Urban Local Bodies Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018 and moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018.

At 12:07 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018 and moved-

That the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Urban Development Authority (Amendment) Bill, 2018.

At 12:10 P.M., the Parliamentary Affairs Minister introduced the Haryana Urban Development Authority (Amendment) Bill, 2018 and moved-

That the Haryana Urban Development Authority (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Criminal Law (Haryana Amendment) Bill, 2018.

At 12:12 P.M., the Parliamentary Affairs Minister introduced the Criminal Law (Haryana Amendment) Bill, 2018 and moved-

That the Criminal Law (Haryana Amendment) Bill be taken into consideration at once.

Smt. Kiran Choudhry, Smt. Geeta Bhukkal and Shri Karan Singh Dalal, Members from the Indian National Congress Party, spoke for 04, 07 and 08 minutes, respectively.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for a while.

The Transport Minister and the Urban Local Bodies Minister spoke for 02 and 05 minutes, respectively.

The Chief Minister also spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 19 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed unanimously.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party spoke for a while.

Shri Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal spoke for a while.

The Parliamentary Affairs Minister by way of reply, spoke for one minute.

The motion was put and carried.

XIII. WELCOME TO THE M.L.A. OF AAM AADMI PARTY.

During the Legislative Business, the Parliamentary Affairs Minister welcomed Sardar Kulwant Singh Pandhori, M.L.A. of the Aam Aadmi Party, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

XIV. INTIMATION BY THE CHIEF MINISTER

The Chief Minister informed the House that the Haryana Staff Selection Commission has declared the result of the 380 posts of Multi Purpose Health Workers and 6134 posts of the Clerks recently. All the successful candidates are being informed by the email or SMS in this regard. He also clarified about the reservation policy under outsourcing jobs. He also informed the House that Government has fixed Matric qualification for all the Group 'D' Posts except Chowkidar and Sweeper-cum-Chowkidar and interviews in these posts have been abolished. He further informed the House that all the vacant posts of Group 'D' will be filled up as early as possible.

XV. RESUMPTION OF LEGISLATIVE BUSINESS

10. The Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018.

At 01:05 P.M., the Parliamentary Affairs Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018 and moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, Shri Karan Singh Dalal and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 03, 06 and 02 minutes, respectively

Shri Kehar Singh, a Member from the Indian National Lok Dal spoke for 1 minute.

Shri Tek Chand Sharma, an Independent Member spoke for 02 minutes.

The Chief Minister by way of reply, spoke for 05 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put together and carried.

Clauses 2 to 26 were put together and carried.

Schedule I & II, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Haryana Municipal (Amendment) Bill, 2018.

At 01:29 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Amendment) Bill, 2018 and moved-

That Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

12. The Haryana Municipal Corporation (Amendment) Bill, 2018.

At 1:32 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2018 and moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 7 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for a while.

The Urban Local Bodies Minister by way of reply, spoke for a while.

The motion was put and carried.

13. The Haryana Re-Appropriation Bill, 2018.

At 1:36 P.M., the Finance Minister introduced the Haryana Re-Appropriation Bill, 2018 and moved-

That the Haryana Re-Appropriation Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for a while.

The Finance Minister by way of reply, spoke for one minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

14. The Haryana Kisan Kalyan Pradhikaran Bill, 2018.

At 1:41 P.M., the Agriculture Minister introduced the Haryana Kisan Kalyan Pradhikaran Bill, 2018 and moved-

That the Haryana Kisan Kalyan Pradhikaran Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1 were put together and carried.

Clauses 2 to 38 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

Shri Parminder Singh Dhull, Shri Kehar Singh, Shri Hari Chand Midha and Shri Ravinder Baliala, Members from the Indian National Lok Dal, spoke for 4 and 3 minutes, for a while and 1 minute, respectively.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 1 minute.

The Agriculture Minister by way of reply, spoke for 3 minutes.

The motion was put and carried.

15. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018.

At 2.00 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 3 were put together and carried.

Clause 4

The following amendment given Notice of by the Parliamentary Affairs Minister was read and moved –

“In (ii) of Section 7 C of Clause 4 of the Principal Act, in the first line, for the words “Railway Coupons”, the words “Special Travelling Allowance” be substituted.”

Shri Jai Parkash, an Independent Member, spoke for 1 minute

Shri Zakir Hussain, a member from the Indian National Lok Dal, spoke for 1 minute.

Shri Karan Singh Dalal, a member from the Indian National Congress Party, spoke for a while.

The Chief Minister, also spoke for 8 minutes.

The amendment was put and carried.

Clause 4, as amended, was put and carried.

The Schedule I and II, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

XVI. RAISING THE VARIOUS MATTERS.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter regarding to provide the Wi-Fi system in the M.L.As. Hostel, Chandigarh.

He also raised the matter regarding to provide the Haryana News Channels on Television, which are installed in the rooms of the M.L.As. Hostel.

He further raised the matter regarding the extension of the sitting of the House so that the Members can participate more and more on the discussion at the various issues in the House.

The Deputy Speaker assured the Member that the Administration of the Haryana Vidhan Sabha will look into the matters raised by him.

XVII.THANKS BY THE CHIEF MINISTER, SARDAR JASWINDER SINGH SANDHU, A MEMBER FROM THE INDIAN NATIONAL LOK DAL AND BY THE DEPUTY SPEAKER

Before the House was to adjourn sine die, the Chief Minister and the Deputy Speaker thanked all the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of the House. They also thanked the Press representatives, Government Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the present Session.

Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal also thanked the Speaker for the smooth functioning of the House.

The Deputy Speaker occupied the Chair from 01:06 P.M. to till the sine die adjournment of the House.

The Sabha then adjourned sine die.

CHANDIGARH
The 15th March, 2018.

SECRETARY
